Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/82-ALC4/2014 **MEETING DATE** : 18.02.2015
But actually held on 16.04.2015

Meeting No. 18/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 18.02.2015 but actually held on 16.04.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 17/82 scheduled for 05.02.2015 but actually held on 17.03.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
1	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:29.04.2015
	Decision : It was decided to request the firm to furnish Production and Consumption data duly certified by Central Excise Authority. The case is deferred for 29.04.2015.			

	Case No.:14/24/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
2	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:18.02.2015
	Decision : It was decided to request the firm to furnish Production and Consumption data duly certified by Central Excise Authority. The case is deferred for 29.04.2015.			

	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
3	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2013-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Triclosan Oral Grade	1 kg	1.	2,4 DICHLORO PHENOL	1.80
		2.	2,5-DICHLORO NITRO BENZENE	NA
		3.	POTASSIUM HYDROXIDE	NA
		4.	PERCHLORO ETHYLENE	3.00
		5.	MIXED XYLENE	NA
		6	SODIUM NITRITE	0.63
		7	SODIUM HYDROXIDE	NA
		8	HEXANE	3.00

As per above written comments it has been advised by D/o Pharmaceuticals to revise SION A-2517 for export of Triclosan Oral Grade of specified Specifications as under:

Sl. No.	Import Item	Qty. Allowed kg/kg
1	2,4 DICHLORO PHENOL	1.80
2	PERCHLORO ETHYLENE	3.00
3	SODIUM NITRITE	0.63
4	ISOPROPYL ALCOHOL OR HEXANE	3.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2013-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Triclosan Oral Grade	1 kg	1.	2,4 DICHLORO PHENOL	1.80
		2.	2,5-DICHLORO NITRO BENZENE	NA
		3.	POTASSIUM HYDROXIDE	NA
		4.	PERCHLORO ETHYLENE	3.00
		5.	MIXED XYLENE	NA

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		5.	MIXED XYLENE	NA
		6	SODIUM NITRITE	0.63
		7	SODIUM HYDROXIDE	NA
		8	HEXANE	3.00

As per above written comments it has been advised by D/o Pharmaceuticals to revise SION A-2517 for export of Triclosan Oral Grade of specified Specifications as under:

Sl. No.	Import Item	Qty. Allowed kg/kg
1	2,4 DICHLORO PHENOL	1.80
2	PERCHLORO ETHYLENE	3.00
3	SODIUM NITRITE	0.63
4	ISOPROPYL ALCOHOL OR HEXANE	3.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:93/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2013-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Triclosan Oral Grade	1 kg	1.	2,4 DICHLORO PHENOL	1.80
		2.	2,5-DICHLORO NITRO BENZENE	NA
		3.	POTASSIUM HYDROXIDE	NA
		4.	PERCHLORO ETHYLENE	3.00
		5.	MIXED XYLENE	NA
		6	SODIUM NITRITE	0.63
		7	SODIUM HYDROXIDE	NA
		8	HEXANE	3.00

As per above written comments it has been advised by D/o Pharmaceuticals to revise SION A-2517 for export of Triclosan Oral Grade of specified Specifications as under:

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Sl. No.	Import Item	Qty. Allowed kg/kg
1	2,4 DICHLORO PHENOL	1.80
2	PERCHLORO ETHYLENE	3.00
3	SODIUM NITRITE	0.63
4	ISOPROPYL ALCOHOL OR HEXANE	3.00

RA may take appropriate action as per the decision of Norms Committee.

6	**Case No.:28/28/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

7	**Case No.:4/27/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

8	**Case No.:16/3/85-ALC3/2013**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

9	**Case No.:79/1/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:29.04.2015

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of IPP.

Case No.:32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
10	DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE SINGLE DOSE VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	Vials	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
			2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
			3.	GLYCEROL	122.841 ltr.
			4.	TWEEN-20 (POLYSORBATE 20)	7.685 ltr.
			5.	POTASSIUM THYOCYNATE	169.742 gms
			6.	TRIS BUFFER	10.216 kg
			7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
			8	YEAST EXTRACT	22.447 kg
			9	DEXTROSE (GLUCOSE)	35.937 kg
			10	L-CYSTINE	0.437 kg
			11	BACTO CASAMINO ACID	31.758 kg
			12	THIOMERSOL	0.379 kg
			13	SILICON EMULSION	16.5 kg
			14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg
			15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
			16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
			17	CETAVLON	1537 gm
			18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
			19	L-TYROSINE	0.7841 kg
			20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
			21	VITAMIN B1 HCL (THIAMINE HYDROCHLORIDE)	1.14 gm
			22	GLASS VIALS	1100000 nos
			23	RUBBER STOPPERS	1095638 nos
			24	ALUMINIUM CAPS/SEALS	1088334 nos
			25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS)	1086508 nos
			26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos

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		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:142/10/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders and no comments from DCGI was received.			

12	**Case No.:42/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/75/2014-PI(Norms) dated 18.02.2015,It was decided to remind the firm to furnish the following information:

i) Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Delteparin sodium.

ii) Consumption data for all raw materials used in the production of Low Molecular weight Heparin-Delteperin Sodium Injections, duly certified from Central Excise authorities for the year 2012-13, 2013-14 and April to December 2014.

iii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Delteparin sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Delteparin sodium injections.

iv) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular weight Heparin-Delteparin sodium injections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 29.04.2015

13	**Case No.:134/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

14	**Case No.:28/12/82-ALC4/2013**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File	RLA File	Lic.No/Date:0310738193	Defer Date:

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Udyog Bhawan, New Delhi

	:01/82/050/00452/AM14/	:03/94/040/00245/AM14/	19.06.2013	
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

15	**Case No.:183/10/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

16	**Case No.:111/10/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

17	**Case No.:172/14/82-ALC4/2013**	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

18	**Case No.:201/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

19	**Case No.:24/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders and no comments from DCGI was received.			

20	**Case No.:21/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File	RLA File	Lic.No/Date:0310741992	Defer Date:

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	:01/82/050/00445/AM14/	:03/95/040/00306/AM14/	18.07.2013	
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders and no comments from DCGI was received.			

21	**Case No.:68/17/82-ALC4/2013**	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

22	**Case No.:52/12/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

23	**Case No.:1/10/82-ALC4/2013**	Party Name: MICRO LABS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:29.04.2015
	Decision : Reply received and sent to Department of Pharmaceuticals. The case is deferred for 29.04.2015.			

24	**Case No.:17/13/82-ALC4/2013**	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:29.04.2015
	Decision : It was decided to call from the firm complete technical details as per Appendix 33. The case is deferred for 29.04.2015.			

25	**Case No.:31/4/82-ALC4/2014**	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

26	**Case No.:34/13/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:

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Udyog Bhawan, New Delhi

their OM No. 35011/710/2013-PI(Norms) dated 17.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SERTRALINE HYDROCHLORIDE	1kg	1.	METHANOL	3.78
		2.	ISOPROPYL ALCOHOL	0.75
		3.	D MANDELIC ACID	0.392
		4.	TETRALONEIMINE	3.27
		5.	n-Hexane	0.47

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2013-PI(Norms) dated 17.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MEFENAMIC ACID	1kg	1.	ORTHOCHLORO BENZOIC ACID	1.053
		2.	2,3,-XYLIDINE	0.806
		3.	ISOPROPYL ALCOHOL	1.763
		4.	METHANOL	Not shown in the process

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
28	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders and no comments from DCGI was received. Party may approach DCGI, the case will be reviewed upon the receipt of the comments from DCGI.

29	**Case No.:117/14/82-ALC4/2013**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:

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	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
30	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:9/30/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
31	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
32	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
33	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
34	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

35	**Case No.:38/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
36	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:29.04.2015
	Decision : Reply received and sent to Department of Pharmaceuticals for their comments.The case is deferred for 29.04.2015.			

	Case No.:213/3/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
37	HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:28/4/82-ALC4/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00276/AM15/	RLA File :03/95/040/00575/AM14/	Lic.No/Date:0310754848 22.10.2013	Defer Date:29.04.2015
38	**Decision :** It was decided to call from the firm following information: i) The export product being an edible drink what is the justification for using HS code 30045039 in their application to denote the export product. ii) A copy of Master Batch Formula duly certified by the Quality Control Incharge of manufacturer. The case is deferred for 29.04.2015.			

	Case No.:1/3/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:

39 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/351/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LAMIVUDINE	1kg	1.	(2R-Cis)-4-amino-1-[2-(hydroxymethyl)-1,3-oxathiolane-5-yl]-2(1H)-pyrimidinone monosalicylate monohydrate	1.866

RA may take appropriate action as per the decision of Norms Committee.

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Udyog Bhawan, New Delhi

40	**Case No.:51/18/82-ALC4/2014**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01417/AM15/	RLA File :03/94/040/00638/AM14/	Lic.No/Date:0310756247 30.10.2013	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

41	**Case No.:26/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:29.04.2015
	Decision : It was decided to remind the firm to furnish the following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections. iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin SodiumInjections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 29.04.2015			

42	**Case No.:28/24/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/243/2014-PI(Norms) dated October 2014, it was decided to call from the firm following information: (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product. (b) COA of Export product as per shipping Bill/Purchase Order. The case is deferred for 29.04.2015			

43	**Case No.:20/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:29.04.2015
	Decision :, It was decided to remind the firm to furnish the following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin			

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	Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections.
iii)	Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes.
	The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.
	The case was deferred for 29.04.2015

44	**Case No.:112/23/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/176/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product Duloxetine Delayed Release Capsules USP 20mg

[A] Norms for 1 kg Duloxetine hcl

S. No.	Import Item	Norms for 1 kg Duloxetine hcl. (Qty in kg/kg)
1.	1-Fluoro Naphthalene	2.68
2.	2-Acetyl Thiophene	3.286
3.	Acetone	3.66
4.	Di Benzoyl-L-Tartaric Acid Monohydrate	1.43
5.	Dimethyl Sulphoxide	3.464
6.	IPA (Iso Propyl Alcohol)	3.205
7.	Dichloromethane/Methylene Chloride	4.01

[B]Norms recommended for 1 No. Capsule

S. No.	Import Item	Norms for 1No.Capsule (Qty in mg).		
		20mg	**30mg**	**60mg**
1.	Duloxetine Hcl	22.9	34.35	68.70
2.	Dehydrated Alcohol USP(Ethanol 99.2%)	59.48	89.216	178.432
3.	Hypromellose 15 CPS USP	18.133	27.20	54.40
4.	Suger Spheres NF (Pharm-A)	53.333	80.0	160.0
5.	Hypromellose Phthalate NF	7.30	10.95	21.90
6.	Packing Materials	Relevant, As packing policy.		

RA may take appropriate action as per the decision of Norms Committee.

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45	**Case No.:66/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:29.04.2015
	Decision : It was decided to remind the firm following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections. iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 29.04.2015			

46	**Case No.:116/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

47	**Case No.:181/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

48	**Case No.:24/8/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00688/AM15/	RLA File :07/24/040/00323/AM14/	Lic.No/Date:0710101055 02.01.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

49	**Case No.:89/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00093/AM15/	RLA File :09/24/040/00496/AM14/	Lic.No/Date:0910058826 06.01.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

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50	**Case No.:186/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

51	**Case No.:192/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:29.04.2015
	Decision : It was decided to send a copy of application again to C&PC for their comments. The case was deferred for 29.04.2015			

52	**Case No.:204/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:29.04.2015
	Decision : It was decided to send a copy of application again to C&PC for their comments. The case was deferred for 29.04.2015			

53	**Case No.:208/3/82-ALC4/2014**	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

54	**Case No.:87/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC			

55	**Case No.:117/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC			

56	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014	**Status:Approved**

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			18.02.2015	
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/325/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FAMCICLOVIR 500MG TABLETS	Nos.	1.	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1-YL)-2-AMINO-6-CHLOROPURINE	0.663kg/1000 No. tablets

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:54/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
57	HQ File :01/82/050/00058/AM15/	RLA File :09/24/040/00552/AM14/	Lic.No/Date:0910059230 10.02.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:64/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
58	HQ File :01/82/050/00068/AM15/	RLA File :09/24/040/00554/AM14/	Lic.No/Date:0910059247 11.02.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:61/3/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Rejected**
59	HQ File :01/82/050/00065/AM15/	RLA File :09/24/040/00568/AM14/	Lic.No/Date:0910059258 12.02.2014	Defer Date:

Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

	Case No.:73/3/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
60	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:29.04.2015

Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 29.04.2015.

61	**Case No.:131/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014	**Status: Rejected**

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			18.02.2015	
	HQ File :01/82/050/00135/AM15/	RLA File :09/24/040/00576/AM14/	Lic.No/Date:0910059289 14.02.2014	Defer Date:

Decision : Department of Pharmaceuticals vide their OM No. 35011/492/2014-PI(Norms) dated 10.02.2015 have stated that they have examined the matter and it is noted that both import and export items are chemically same. Since the COA of the import item is not given from foreign supplier, it is felt that no manufacturing activity is involved which may account for 34.3% wastage and hence the Department of Pharmaceuticals does not support the proposal. In view of the above comments of the Department of Pharmaceuticals it has been decided to Reject the case.

62	**Case No.:64/6/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00466/AM15/	RLA File :03/94/040/00707/AM14/	Lic.No/Date:0310770862 18.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/492/2014-PI(Norms) dated 10.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No.	Export Product	Quantity	Raw materials allowed	Quantity allowed
1.	SODIUM CROMOGLICATE EYE DROPS 13.5 ML VIALS	1 Vials	1SODIUM CROMOGLICAT	0.2753 gm/vial
			2 POLYETHYLENE SYNTHETIC RESIN (LDPE GRANULES)	Relevant, as per packing policy
2.	SODIUM CROMOGLICATE EYE DROPS 10 ML VIALS	1 Vials	SODIUM CROMOGLICATE	0.204 gm/vial
			2 POLYETHYLENE SYNTHETIC RESIN (LDPE GRANULES)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

63	**Case No.:86/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

64	**Case No.:105/3/82-ALC4/2014**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00109/AM15/	RLA File :03/95/040/00842/AM14/	Lic.No/Date:0310771596 24.02.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

65	**Case No.:161/3/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00165/AM15/	RLA File :03/95/040/00889/AM14/	Lic.No/Date:0310771527 24.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/315/2014-PI(Norms) dated 13.03.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Import Product	Quantity allowed kg/kg
Azithromycin Dihydrate USP-36	1 kg	Azithromycin Dihydrate IP	1.061

RA may take appropriate action as per the decision of Norms Committee.

66	**Case No.:118/6/82-ALC4/2014**	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00520/AM15/	RLA File :04/24/040/00214/AM14/	Lic.No/Date:0410155675 27.02.2014	Defer Date:29.04.2015

Decision : It was decided to call from the firm copy (DML) Drug Manufacturing Licence indicating approved composition of the export product. The case is deferred 12.06.2014.

67	**Case No.:58/6/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/517/2014-PI(Norms) dated 07.04.2015 mentioned that export product is not a drug and hence Department of Pharma is not concerned. It was decided to send a copy of application to Department of C&PC for their comments. The case was deferred for 29.04.2015.

68	**Case No.:106/3/82-ALC4/2014**	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

69	**Case No.:119/6/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**

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Bhawan, New Delhi

HQ File :01/82/050/00521/AM15/	RLA File :31/83/040/00235/AM14/	Lic.No/Date:3110063002 10.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/491/2014-PI(Norms) dated March 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import items	Quantity allowed kg/kg
Ritonavir USP	1 kg	1	Ritonavir Intermediate-II [Carbonate] {Carbonic Acid-4-nitrophenyl-5-thiazolyl methylester}	0.72
		2	BDH Succinic Acid Salt {(2S,3S,5S)-2-Amino-3-hydroxy-5-(tert butyloxy carbonyl) amino -1,6-diphenyl hexane succinate}	1.14

RA may take appropriate action as per the decision of Norms Committee.

70	**Case No.:33/10/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00947/AM15/	RLA File :09/24/040/00617/AM14/	Lic.No/Date:0910059557 13.03.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

71	**Case No.:57/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

72	**Case No.:180/6/82-ALC4/2014**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date:3410039601 19.03.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

73	**Case No.:55/10/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00969/AM15/	RLA File :09/24/040/00645/AM14/	Lic.No/Date:0910059590 19.03.2014	Defer Date:

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Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/480/2014-PI(Norms) dated 25.032015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import items	Quantity allowed kg/kg
Abacavir Sulphate	1 kg	1	(1S,4R)-4-[(2-Amino-6-chloro-9H-purin-yl)-2-cyclopentene-1-methanol Hydrochloride	1.292
		2	Cyclopropylamine	0.19

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:48/15/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
74	HQ File :01/82/050/01335/AM15/	RLA File :09/24/040/00644/AM14/	Lic.No/Date:0910059591 19.03.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:26/5/82-ALC4/2014	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
75	HQ File :01/82/050/00343/AM15/	RLA File :07/24/040/00469/AM14/	Lic.No/Date:0710103055 20.03.2014	Defer Date:29.04.2015
	Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 29.04.2015.			

	Case No.:13/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
76	HQ File :01/82/050/00927/AM15/	RLA File :09/24/040/00641/AM14/	Lic.No/Date:0910059593 20.03.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:123/3/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
77	HQ File :01/82/050/00127/AM15/	RLA File :05/23/040/00508/AM14/	Lic.No/Date:0510382292 20.03.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2014-PI(Norms) dated 18.03.2015and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is			

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lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty in mg for export of 1Pantoprazole tablet	
				20 mg Tabs	40 mg tabs
Pantoprazole Tablet	1 kg	1	Pantoprazole Sodium	21.571	43.143
		2	Mannitol USP (Pearlitol 25C)	42.44	84.88
		3	Sucrose USNF	8.00	16.00
		4	Hypromellose (Pharmacoat 603 3cps) USP	1.86	3.72

RA concerned may take further necessary action as per above decision of NC.

	Case No.:81/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00398/AM15/	RLA File :03/94/040/01160/AM14/	Lic.No/Date:0310775960 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/432/2013-PI(Norms) dated 06.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
78	Meropenem for Injection	1kg	1.	MAP 4R -5S-6S-3- diphenyloxy phosphoryloxy-6- 1R -1-hydroxy ethyl -4-methyl-7-oxo-1-azabicyclo 3- 2 0 hept-2-ene-2-carboxylate.	1.808
			2.	Meropenem Side Chain (2S-4S)-2-(dimethylaminocarbonyl) -4-mercapto-1-(P-nitrobenzyloxycarbonyl)- 1-pyrrolidine.	1.133
			3.	Dimethyl Formamide	10.51
			4.	Tetra Hydrofuran	1.30
			5.	Acetone	9.56

RA may take appropriate action as per the decision of Norms Committee.

79	**Case No.:57/10/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910059640	Defer

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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00971/AM15/	:09/24/040/00628/AM14/	27.03.2014	Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

80	**Case No.:51/5/82-ALC4/2014**	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

81	**Case No.:48/5/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00365/AM15/	RLA File :03/94/040/01168/AM14/	Lic.No/Date:0310776170 27.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/432/2013-PI(Norms) dated 06.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection	1kg	1.	MAP 4R -5S-6S-3- diphenyloxy phosphoryloxy-6- 1R -1-hydroxy ethyl -4-methyl-7-oxo-1-azabicyclo 3- 2 0 hept-2-ene-2-carboxylate.	1.808
		2.	Meropenem Side Chain (2S-4S)-2-(dimethylaminocarbonyl) -4-mercapto-1-(P-nitrobenzyloxycarbonyl)- 1-pyrrolidine.	1.133
		3.	Dimethyl Formamide	10.51
		4.	Tetra Hydrofuran	1.30
		5.	Acetone	9.56

RA may take appropriate action as per the decision of Norms Committee.

82	**Case No.:110/6/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00512/AM15/	RLA File :09/24/040/00606/AM14/	Lic.No/Date:0910059642 27.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/550/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(5S,6E)-7-[2-Cyclopropyl-4-(4-fluorophenyl)-3-quinolinyl]-5-hydroxy-3-oxo-6-heptenoic acid ethyl ester (5S MOLE)	1kg	1.	2-Amino-4-Fluorobenzophenone	1.855
		2.	Methyl-3-cyclopropyl-3-oxopropionate	1.23
		3.	Diethyl(cyanomethyl) phosphonate	1.02
		4.	N-Methyl-N,N-dioctyloctan-1-ammonium chloride	0.034
		5.	N-Heptane	6.70
		6.	S-Binol	0.089

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:112/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00514/AM15/	RLA File :09/24/040/00658/AM14/	Lic.No/Date:0910059678 28.03.2014	Defer Date:

83

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(Z)-2-(2,3-DICHLOROPHENYL)-2-LIQUID (GUANIDINOIMINO) ACETONITRILE	1 kg	1	AMINO GUANIDINE BI CARBONATE	1.06
		2	ACETONITRILE	2.02
		3	2,3-DICHLORO BENZOYL CYANIDE	1.23

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:44/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00361/AM15/	RLA File :03/94/040/01157/AM14/	Lic.No/Date:0310776372 28.03.2014	Defer Date:

84

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/443/2014-PI(Norms) dated February 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Clarithromycin USP/EP/IP (90% Less than 80 Mesh 150 Micron)	1 kg	1.	Clarithromycin USP (90% Less than 40 Mesh 400 Micron)	1.00

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:47/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00364/AM15/	RLA File :03/94/040/01169/AM14/	Lic.No/Date:0310776351 28.03.2014	Defer Date:

85 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/443/2014-PI(Norms) dated February 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Clarithromycin USP/EP/IP (90% Less than 80 Mesh 150 Micron)	1 kg	1.	Clarithromycin USP (90% Less than 40 Mesh 400 Micron)	1.00

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:8/10/82-ALC4/2014	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
86	HQ File :01/82/050/00922/AM15/	RLA File :09/24/040/00651/AM14/	Lic.No/Date:0910059684 01.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
87	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..

88	**Case No.:73/5/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00390/AM15/	RLA File :03/94/040/01189/AM14/	Lic.No/Date:0310776770 02.04.2014	Defer Date:

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/427/2014-PI(Norms) dated 06.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Alpha Beta Arteether (Arteether)	1 kg	1.	Artemisinin	1.149

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:47/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
89	HQ File :01/82/050/00961/AM15/	RLA File :09/24/040/00638/AM14/	Lic.No/Date:0910059694 02.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:4/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00918/AM15/	RLA File :09/24/040/00670/AM14/	Lic.No/Date:0910059706 03.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S,No	Item of Import	Quantity allowed per million vials
90	DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBINATION VACCINE SINGLE DOSE VIAL, PEDIATRIC DOSE DIPHTHERIA, TETANUS PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	Vial	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	76.848 kg
			2.	AEROSIL 380V (COLLIDAL ANH SILICA BP)	20.375 kg
			3.	GLYCEROL	122.841 kg
			4.	TWEEN-20 (POLYSRBATE 20)	7.658 ltr.
			5.	POTASSIUM THYOCYNATE	169.742 gms
			6.	TRIS BUFFER	10.216 kg
			7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	27.665 kg
			8	YEAST EXTRACT	22.447 kg
			9	DEXTROSE (GLUCOSE)	35.937 kg
			10	L-CYSTINE	0.437 kg
			11	BACTO CASAMINO ACID	31.758 kg
			12	THIOMERSAL	0.379 kg
			13	SILICON EMULSION	16.5 kg
			14	ADIPIC DIHYDRAZIDE (ADH)	1.686 kg

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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		15	N-3-DIMETHYLAMINOPROPYL-N-ETHYLCARBODIMIDE HCL (EDC)	167.545 gm
		16	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	1.441 kg
		17	CETAVLON	1537 gm
		18	ALUMINIUM PHOSPHATE GEL 2% (ADJU.PHOS 2%)	76.991 kg
		19	L-TYROSINE	0.7841 kg
		20	NZ CASE TT (CASEIN PEPTONE PLUS)	39.12 kg
		21	VITAMIN B1 HCL (THIAMINE HYDROCHLORIDE)	1.14 gm
		22	GLASS VIALS	1100000 nos
		23	RUBBER STOPPERS	1095638 nos
		24	ALUMINIUM CAPS/SEALS	1088334 nos
		25	HEATMARKER VACCINE VIAL MONITOR (VVM LABELS) LABELS	1086508 nos
		26	SHIPPING INDICATORS (Q TAG 2 PLUS)	902 nos
		27	FILTERS & FILTER AIDS	250 nos.

RA may take appropriate action as per the decision of Norms Committee.

Case No.:15/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00929/AM15/	RLA File :09/24/040/00671/AM14/	Lic.No/Date:0910059705 03.04.2014	Defer Date:29.04.2015

Decision In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/382/2013-PID dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S.No.	Item of Import	Quantity allowed per million vials
91	DTP-HEPB-HIB (PENTAVALENT VACCINE) FULLY LIQUID COMBANITAION VACCINE 10 DOSE VIAL PEDIATRIC DOSE DIPHTHERIA, TETANUS, PERTUSSIS, HEPATITIS B RECOMBINANT AND HAEMOPHILLUS INFLUENZA TYPE B (HIB) COMBINED VACCINE WITH VACCINE VIAL MONITOR (VVM)	vial	1.	POLYETHYLENE GLYCOL 6000 (MACROGOL)	768.48 kg
			2.	AEROSIL 380 V (COLLIDAL ANH SILICA)	203.75 kg
			3.	GLYCEROL	1228.41ltr
			4.	TWEEN-20 (POLYSORBATE)	76.58 ltr.
			5.	POTASSIUM THYOCYNATE	1697.42 gms
			6.	TRIS BUFFER	102.16 kg
			7	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	276.65 kg
			8	YEAST EXTRACT	224.47 kg
			9	DEXTROSE (GLUCOSE)	359.37 kg
			10	L-CYSTINE	4.37 kg
			11	THIOMERSOL	3.79 kg
			12	ADIPIC DIHYDRAZIDE (ADH)	16.86 kg
			13	N-3-DIMETHYLAMINOPROPYL-	1675.45 gm

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			N ETHYLCARBODIMIDE HCL (EDC)	
		14	SILICON EMULSION	165.00 kg
		15	2-(N-MORPHOLINO) ETHANE SULFONIC ACID (MES)	14.41 kg
		16	CETAVLON	15.369 kg
		17	ALUMINIUM PHOSPHATE GEL 2%	769.91 kg
		18	L-TYROSINE	7.81 kg
		19	NZ CASE TT (CASEIN PEPTONE PLUS)	391.2 kg
		20	VITABIN B1 HCL (THIAMINE HYDROCHLORIDE)	11.45 gm
		21	GLASS VIALS SILCONISED 5ML	1100000 nos
		22	RUBBER STOPPERS	1085430 nos
		23	ALUMINIUM CAPS/SEALS	1076890 nos
		24	HEATMARKER VACCINE VIAL MONITOR LABELS (VVM LABELS)	1100000 nos
		25	SHIPPING INDICATORS (QTAG 2 PLUS)	1790 nos
		26	FILTERS & FILTER AIDS	2500 nos.
		27	BACTO CASAMINO ACID	317.58 kg

RA may take appropriate action as per the decision of Norms Committee.

92	**Case No.:22/10/82-ALC4/2014**	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

93	**Case No.:67/5/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00384/AM15/	RLA File :03/94/040/00001/AM15/	Lic.No/Date:0310777658 09.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/424/2014-PI(Norms) dated 27.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CHLORAMPHENICOL EYE DROPS 0.5% W/V OF 10.00 ML	Vials	1.	CHLORAMPHENICOL	0.051 gm per 10 ml vial
		2.	LDPE GRANULES	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

94	**Case No.:72/5/82-ALC4/2014**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**

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HQ File :01/82/050/00389/AM15/	RLA File :03/94/040/01100/AM14/	Lic.No/Date:0310777795 09.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/453/2014-PI(Norms) dated 17.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AMPICILLIN SODIUM STERILE+SULBACTAM SODIUM STERILE (2:1) (STERILE,CRYSTALLINE AND APYROGENIC)	1 kg	1	SULBACTAM SODIUM USP/BULK (STERILE)	0.34
		2	AMPICILLIN TRIYHYDRATE IP	0.68
		3	ACETO NITRILE	0.959
		4.	DIETHYL AMINE	0.1667

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:23/6/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:29.04.2015

95 **Decision :**-In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/489/2014-PI(Norms) dated March 2015, it was decided to call from the firm Past production vis-a-vis Actual consumption of inputs for last three years duly certified by Central Excise Authorities.

The case is deferred for 29.04.2015

	Case No.:24/6/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date:2210014787 09.04.2014	Defer Date:29.04.2015

96 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2014-PI(Norms) dated 25.03.2015, it was decided to call from the firm following information:

(a) Technical Justification for import of Sulpher which is not shown in the process/chemicals reactions.

(b) Past production vis-a-vis Actual consumption of inputs duly certified by Central Excise Authority .

The case is deferred for 29.04.2015

97	**Case No.:1/2/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:29.04.2015

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Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 29.04.2015.

	Case No.:68/5/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00385/AM15/	RLA File :03/94/040/01125/AM14/	Lic.No/Date:0310778140 11.04.2014	Defer Date:

98 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/499/2014-PI(Norms) dated 11.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CHLORAMPHENICOL EYE DROPS 0.5% W/V OF 10.00 ML	1 Vial	1.	CHLORAMPHENICOL	0.051 gm per 10 ml vial
		2.	LDPE GRANULES	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:34/5/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:29.04.2015

99 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/417/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm copy of Master Batch Formula for each strengths of export product duly certified by their Quality Control Incharge, showing net content of APIs and each of the excipients.

The case is deferred for 29.04.2015

	Case No.:39/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00703/AM15/	RLA File :09/24/040/00009/AM15/	Lic.No/Date:0910059757 16.04.2014	Defer Date:

100 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/542/2013-PI (Norms) dated 25.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
VORICONAZOLE	1 kg	1	4-chloro-6-ethyl-5-fluoro-pyrimidine	3.30
		2.	1-(2,4-Difluorophenyl)-2-(1H-1,2,4-triazole-1-yl)ethanone	5.50
		3.	R(-) 10 camphor sulfonic acid	1.01
		4.	Acetone	11.90

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		5.	Methanol	5.26
		6.	Dichloromethane (or)Methylene Chloride	3.98
		7.	Iso Propyl Alcohol	1.10

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:21/10/82-ALC4/2014	Party Name:BIOLOGICAL E LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
101	HQ File :01/82/050/00935/AM15/	RLA File :09/24/040/00678/AM14/	Lic.No/Date:0910059795 21.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:69/5/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00386/AM15/	RLA File :03/94/040/00041/AM15/	Lic.No/Date:0310778812 21.04.2014	Defer Date:

102 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/451/2014-PI(Norms) dated 28.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CHLORAMPHENICOL EYE DROPS 0.5% W/V OF 10.00 ML vials	Vial	1.	CHLORAMPHENICOL	0.051 gm per 10 ml vial
		2.	LDPE GRANULES	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:78/5/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00395/AM15/	RLA File :03/94/040/00012/AM15/	Lic.No/Date:0310779054 22.04.2014	Defer Date:

103 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/426/2014-PI(Norms) dated 06.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Nandrolone Phenyl Propionate	Kg	1.	19 Nor Androst-4-ene-3, 17-Dione (Norandrostenedione) (or) 4-Estrene-3, 17-Dione	1.008

RA may take appropriate action as per the decision of Norms Committee.

104	**Case No.:48/10/82-**	Party Name:MYLAN	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	LABORATORIES LIMITED	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:49/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
105	HQ File :01/82/050/00963/AM15/	RLA File :09/24/040/00006/AM15/	Lic.No/Date:0910059802 22.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:38/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
106	HQ File :01/82/050/00952/AM15/	RLA File :09/24/040/00656/AM14/	Lic.No/Date:0910059807 23.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:77/5/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00394/AM15/	RLA File :03/94/040/00997/AM14/	Lic.No/Date:0310779207 23.04.2014	Defer Date:

107 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/505/2014-PI(Norms) dated 12.02.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Unit	Import Item	Qty. Allowed
BIMATOPROST OPHTHALMIC SOLUTION 0.01% IN 3ML BOTTLE.	One 3 ml bottle	BIMATOPROST	0.306 mg per bottle
BIMATOPROST OPHTHALMIC SOLUTION 0.01% IN 5ML BOTTLE.	One 5 ml bottle	BIMATOPROST	0.510 mg per bottle
BIMATOPROST OPHTHALMIC SOLUTION 0.01% IN 7.5ml Bottle.	One 7.5 ml bottle	BIMATOPROST	0.765 mg per bottle

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:53/5/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
108	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/437/2014-PI(Norms) dated 06.02.2015, it was decided to ratify norms			

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under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Azithromycin Monohydrate USP	Kg	1.	Azithromycin Dihydrate	1.05

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:6/5/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:29.04.2015
109	**Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/420/2014-PI(Norms) dated 22.01.2015, it was decided to call from the firm copy of valid Drug Manufacturing License (DML) from the firm for both of the above export items. The case is deferred for 29.04.2015			

	Case No.:53/10/82-ALC4/2014	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
110	HQ File :01/82/050/00967/AM15/	RLA File :09/24/040/00677/AM14/	Lic.No/Date:0910059856 25.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:74/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00476/AM15/	RLA File :09/24/040/00014/AM15/	Lic.No/Date:0910059860 25.04.2014	Defer Date:

111 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/457/2014-PI(Norms) dated March 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
N-BOC-ETHYLENEDIAMINE	kg	1.	DI-T-BUTYL DI CARBONATE	1.7758
		2	ETHYLENE DI AMINE	2.6637
		3	METHYLENE CHLORIDE	5.19

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:63/5/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014	**Status: Approved**

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			18.02.2015	
	HQ File :01/82/050/00380/AM15/	RLA File :03/95/040/00028/AM15/	Lic.No/Date:0310779501 25.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/325/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FAMCICLOVIR 500MG TABLETS	Nos.	1.	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1-YL)-2-AMINO-6-CHLOROPURINE	0.663kg/1000 No. tablets

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:64/5/82-ALC4/2014	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
113	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

	Case No.:41/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
114	HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

	Case No.:46/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
115	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

	Case No.:54/10/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
116	HQ File :01/82/050/00968/AM15/	RLA File :09/24/040/00037/AM15/	Lic.No/Date:0910059858 25.04.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

117	**Case No.:51/10/82-**	Party Name:VIVIMED LABS	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	LIMITED	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:29.04.2015
	Decision: It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:76/10/82-ALC4/2014	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date:18.02.2015
118	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/489/2014-PI(Norms) dated March 2015, it was decided to call from the firm Past production vis-a-vis Actual consumption of inputs for last three years duly certified by Central Excise Authorities. The case is deferred for 29.04.2015			

	Case No.:77/10/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
119	HQ File :01/82/050/00991/AM15/	RLA File :22/24/040/00003/AM15/	Lic.No/Date:2210014838 29.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:61/10/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
120	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:20/10/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
121	HQ File :01/82/050/00934/AM15/	RLA File :09/24/040/00044/AM15/	Lic.No/Date:0910059969 01.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

122	**Case No.:3/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

123	**Case No.:19/10/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00933/AM15/	RLA File :09/24/040/00020/AM15/	Lic.No/Date:0910059967 01.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

124	**Case No.:43/10/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00957/AM15/	RLA File :09/24/040/00021/AM15/	Lic.No/Date:0910059968 01.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

125	**Case No.:12/5/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00329/AM15/	RLA File :05/23/040/00042/AM15/	Lic.No/Date:0510385707 05.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2014-PI(Norms) dated06.02 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 30% POWDER	1 kg	1.	7 ACA (7Amino Cephalosporanic Acid)	0.253
		2.	Phosphorous Penta Chloride	0.3044
		3.	(Z) 2-Methoxy imino-(Furyl-2yl) Acetic Acid Ammonium Salt (SMIA)	0.267
		4.	Methanol	0.311
		5.	Methylene Chloride	1.075
		6.	Chlorosulphonyl Isocyanate	0.166
		7	Acetone	0.925
		8	Tetra Methyl Guanidine	0.064
		9	N,N Dimethyl Acetamide	0.574
		10	Ethyl Acetate	0.702

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	11	Stearic Acid	0.6849
	12	Poly Vinyl Pyrrolidone K25	0.00084
	13	Acetic Acid	0.0151
	14	Activated Carbon	0.0314

RA may take appropriate action as per the decision of Norms Committee.

126	**Case No.:54/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

127	**Case No.:57/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

128	**Case No.:35/5/82-ALC4/2014**	Party Name:ELIXIR PHARMA	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00352/AM15/	RLA File :08/24/040/00047/AM15/	Lic.No/Date:0810131142 07.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/422/2014-PI(Norms) dated 06.02 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
3-Isobutyl Glutaric Acid (CMH Diacid)	1 kg	1.	Isovaleraldehyde	0.6068
		2.	Ethyl Cyanoacetate	0.7814
		3	Diethyl Malonate	0.9784

RA may take appropriate action as per the decision of Norms Committee.

129	**Case No.:15/5/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510386135	Defer Date:

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:01/82/050/00332/AM15/	:05/24/040/00036/AM15/	09.05.2014	

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/440/2014-PI(Norms) dated 06.02 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Cefdinir	1 kg	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.263
		2.	CAEM (S-2-Benothiazoly(Z)-2-(2-Amino Thiazol-4-yl-)-2-Acetyioxyimino Thioacetate	1.397
		3.	Triethylamine	0.377
		4.	Acetone	6.24
		5.	Methanol	6.55
		6.	Methylene Chloride	7.41
		7	Activated Carbon	0.055
		8	Triphenyl Phospine	1.234
		9	N-Butyl Acetate	0.85

RA may take appropriate action as per the decision of Norms Committee.

Case No.:21/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
HQ File :01/82/050/00338/AM15/	RLA File :05/24/040/00039/AM15/	Lic.No/Date:0510386136 09.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/408/2014-PI(Norms) dated January 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Bacampiciliin Hcl	1 kg	1.	6-Amino Pencillianic Acid (6-APA)	1.091
		2.	1-Chloroethyl Ethyl Carbonate	0.8575
		3.	D-alpha Phenylgycin Base	0.7045
		4.	Ethyl Aceto Acetate	0.687
		5.	Iso Propyl Alcohol	0.320
		6.	Methylene Chloride	1.968

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		7	Methyl Acetoacetate	0.636
		8	N,N-Dimethyl Acetamide	2.84
		9	N-Butyl Acetate	2.00
		10	Pivaloyl Chloride	0.55
		11	Trietylamine	0.036

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:17/5/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00334/AM15/	RLA File :05/24/040/00053/AM15/	Lic.No/Date:0510386224 09.05.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm following information:

i) Copy of Drug Manufacturing License (DML) indicating approved compositions of export products.
ii) Pharmaceuticals specification for each of the export products.
iii) Packaging /presentation of export products specifying quantity of contents of export products in each of the packs
iv) Master Batch Formula indicating quantitative requirement for each of the ingredients duly certified by the production and qualities control in charge.
v) Manufacturing process involved in production of the export products indicating the level of wastage /recoveries of various solvents / raw material during the process.

The case was deferred for 29.04.2015

132	**Case No.:18/5/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00335/AM15/	RLA File :05/24/040/00021/AM15/	Lic.No/Date:0510386223 09.05.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm following information:

i) Copy of Drug Manufacturing License (DML) indicating approved compositions of export products.
ii) Pharmaceuticals specification for each of the export products.
iii) Packaging /presentation of export products specifying quantity of contents of export products in each of the packs
iv) Master Batch Formula indicating quantitative requirement for each of the ingredients duly certified by the production and qualities control in charge.
v) Manufacturing process involved in production of the export products indicating the level of wastage /recoveries of various solvents / raw material during the process.

The case was deferred for 29.04.2015

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	Case No.:19/5/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00336/AM15/	RLA File :05/24/040/00020/AM15/	Lic.No/Date:0510386217 09.05.2014	Defer Date:29.04.2015
133	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm following information: (a) Copy of valid Drug Manufacturing License for the export produdct showing approved composition of the product. (b) Copy of Master Batch formula duly authenticated by Quality-Control Incharge. The case was deferred for 29.04.2015			

	Case No.:18/10/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00932/AM15/	RLA File :09/24/040/00064/AM15/	Lic.No/Date:0910060039 09.05.2014	Defer Date:

134 **Decision :**Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/480/2014-PI(Norms) dated 25.03.2015and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(3R,3aS,6aR)-hexahydrofuro[2,3-b] furan-3-yl 4-nitrophenyl carbonate(Nitro Complex)	1 kg	1	(3aS,6aR)-Tetra hydro-4-methoxy furo [3,4-b] furan-2 (3H)-one	1.093
		2	Potassium Boro Hydride	0.55
		3	Tetra Hydro Furan	2.73

RA concerned may take further necessary action as per above decision of NC.

	Case No.:17/10/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
135	HQ File :01/82/050/00931/AM15/	RLA File :09/24/040/00054/AM15/	Lic.No/Date:0910060072 12.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

136	**Case No.:5/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00919/AM15/	RLA File :09/24/040/00676/AM14/	Lic.No/Date:0910060057 12.05.2014	Defer Date:29.04.2015
	Decision: It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

137	**Case No.:52/10/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00966/AM15/	RLA File :09/24/040/00055/AM15/	Lic.No/Date:0910060080 13.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

138	**Case No.:34/10/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00948/AM15/	RLA File :09/24/040/00017/AM15/	Lic.No/Date:0910060082 13.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

139	**Case No.:3/10/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00917/AM15/	RLA File :09/24/040/00065/AM15/	Lic.No/Date:0910060092 13.05.2014	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish the following information: i) Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Delteparin sodium. ii) Consumption data for all raw materials used in the production of Low Molecular weightHeparin-Delteperin Sodium Injections, duly certified from Central Excise authorities for the year 2012-13, 2013-14 and april to December 2014. iii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Delteparin sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Delteparin sodium injections. iv) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular weight Heparin-Delteparin sodium injections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 18.03.2015			

140	**Case No.:44/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910060088	Defer

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	:01/82/050/00958/AM15/	:09/24/040/00053/AM15/	13.05.2014	Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:59/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
141	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:39/10/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
142	HQ File :01/82/050/00953/AM15/	RLA File :09/24/040/00060/AM15/	Lic.No/Date:0910060145 19.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:120/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00784/AM15/	RLA File :03/94/040/00111/AM15/	Lic.No/Date:0310782171 20.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/555/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
LATANOPROST OPHTHALMIC SOLUTION,0.005% 2.5 ML.	1 kg	1.	LATANOPROST	0.1275 mg/2.5 ml vial
		2.	Eye Drop Bottle (Packing Material).	1.01 numbers for each vial Net+1%
		3.	Eye Drop Caps (Packing Material)	1.01 numbers for each vial Net+1%
		4.	Eye Drop Insert (Packing Material)	1.01 numbers for each vial Net+1%

RA may take appropriate action as per the decision of Norms Committee.

144	**Case No.:38/5/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00355/AM15/	RLA File :08/24/040/00076/AM15/	Lic.No/Date:0810131456 20.05.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/431/2014-PI(Norms) dated 02.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
DOXEPIN HYDROCHLORIDE CAPSULES 10 MG	1 Nos.	1.	DOXEPIN HCL EP / BP / USP / PH. EUR	11.526 mg/10 mg capsule
DOXEPIN HYDROCHLORIDE CAPSULES 25 MG	1 Nos.	1.	DOXEPIN HCL EP / BP / USP / PH. EUR	28.815 mg/25 mg capsule
DOXEPIN HYDROCHLORIDE CAPSULES 50 MG	1 Nos.	1.	DOXEPIN HCL EP / BP / USP / PH. EUR	57.630 mg/50 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

145	**Case No.:35/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00949/AM15/	RLA File :09/24/040/00076/AM15/	Lic.No/Date:0910060166 21.05.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

146	**Case No.:36/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00950/AM15/	RLA File :09/24/040/00072/AM15/	Lic.No/Date:0910060165 21.05.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

147	**Case No.:221/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00623/AM15/	RLA File :03/94/040/00125/AM15/	Lic.No/Date:0310782489 22.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/548/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
BETAMETHASONE DIPROPIONATE	1 kg	1.	Betamethasone	0.885

RA may take appropriate action as per the decision of Norms Committee.

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

148	**Case No.:79/8/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

149	**Case No.:41/5/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00358/AM15/	RLA File :09/24/040/00096/AM15/	Lic.No/Date:0910060207 23.05.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm Past production vis-a-vis Actual consumption of all the inputs duly certified by Central Excise Authorities for the period 2013-2014 and 2014-15. The case was deferred for 29.04.2015			

150	**Case No.:16/8/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00680/AM15/	RLA File :09/24/040/00094/AM15/	Lic.No/Date:0910060220 26.05.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections. iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin SodiumInjections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 29.04.2015			

151	**Case No.:114/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00778/AM15/	RLA File :03/94/040/00133/AM15/	Lic.No/Date:0310782942 26.05.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/555/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
LATANOPROST OPHTHALMIC SOLUTION,0.005% 2.5 ML.	1 kg	1.	LATANOPROST	0.1275 mg/2.5 ml vial
		2.	Eye Drop Bottle (Packing Material).	1.01 numbers for each vial Net+1%
		3.	Eye Drop Caps (Packing Material)	1.01 numbers for each vial Net+1%
		4.	Eye Drop Insert (Packing Material)	1.01 numbers for each vial Net+1%

RA may take appropriate action as per the decision of Norms Committee.

152	**Case No.:119/8/82-ALC4/2014**	Party Name:KUSUMA PHARMA	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

153	**Case No.:29/10/82-ALC4/2014**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00943/AM15/	RLA File :09/24/040/00110/AM15/	Lic.No/Date:0910060235 27.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

154	**Case No.:71/10/82-ALC4/2014**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00985/AM15/	RLA File :56/24/040/00009/AM15/	Lic.No/Date:5610004240 27.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

155	**Case No.:115/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00779/AM15/	RLA File :03/94/040/00151/AM15/	Lic.No/Date:0310783328 28.05.2014	Defer Date:29.04.2015
	Decision: It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

	Case No.:145/6/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
156	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:34/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
157	HQ File :01/82/050/00698/AM15/	RLA File :09/24/040/00103/AM15/	Lic.No/Date:0910060257 28.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
158	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
159	HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:100/8/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00764/AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014	Defer Date:29.04.2015
160	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/556/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Etodolac	1 kg	1.	7-Ethyl Tryptophol	0.72
		2.	Methyl-3-Oxopentonoate	0.54
		3.	Methanol	1.14

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA may take appropriate action as per the decision of Norms Committee.

	Case No.:37/8/82-ALC4/2014	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
161	HQ File :01/82/050/00701/AM15/	RLA File :09/24/040/00113/AM15/	Lic.No/Date:0910060282 29.05.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:44/8/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00708/AM15/	RLA File :09/24/040/00087/AM15/	Lic.No/Date:0910060298 30.05.2014	Defer Date:

162 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/561/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Bromo Ketorolac (OR) 5-Benzoyl, 3bromo-2,3- Dihydro, 1-H pyrrolizine-1- carboxylic acid	1 kg	1.	Pyrrole	0.79
		2.	Isopropenyl Acetate	0.90
		3.	Dimethyl sulphoxide	1.71
		4.	DMF	1.53
		5.	Potassium Carbonate	4.16
		6.	Di-ethyl malonate	2.29

	RA may take appropriate action as per the decision of Norms Committee.

	Case No.:8/18/82-ALC4/2014	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
163	HQ File :01/82/050/01374/AM15/	RLA File :34/24/040/00037/AM15/	Lic.No/Date:3410040192 03.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:30/10/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
164	HQ File :01/82/050/00944/AM15/	RLA File :09/24/040/00097/AM15/	Lic.No/Date:0910060340 03.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

निर्मल कुमार/NIRMAL KUMAR
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:68/6/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00470/AM15/	RLA File :03/95/040/00169/AM15/	Lic.No/Date:0310784098 03.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/527/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

165

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed
FLUNISOLIDE NASAL SOLUTION USP 0.025%	Bottle	1.	FLUNISOLIDE USP (ANHYDROUS)	6.25 mg
		2.	1OZ WHITE OPAQUE CYLINDRICAL ROUND HDPE BOTTLE 20-40 SCREWED NECK KERR 34296	1.01 numbers net +1%
		3.	20 MM MK II GL 20 SCREWED ON WHITE PUMP AND ACTUATOR WITH BLUE CAP FOR FLUNISOLIDE NASAL SPRAY MWVV CALMAR A0040332	1.01 numbers net +1%

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:47/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: approved**
	HQ File :01/82/050/00711/AM15/	RLA File :09/24/040/00122/AM15/	Lic.No/Date:0910060381 05.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/535/2014-PI(Norms) dated 25.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

166

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
FINASTERIDE	1 kg	1.	3-OXO-4-AZA-5-ALPHA-ANDROSTANE-17-BETA CARBOXYLIC ACID	1.90
		2.	DI ISOPROPYL ETHER	10.17
		3.	BIS(TRIMETHYL SILYL)-TRIFLUORO ACETAMIDE	1.47
		4.	2,3-DICHLORO-5,6-DICYANO BENZOQUINONE	0.86

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:49/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
167	HQ File :01/82/050/00713/AM15/	RLA File :09/24/040/00121/AM15/	Lic.No/Date:0910060380 05.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/540/2014-PI(Norms) dated 25.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed Kg/Kg
RAMIPRIL	1 kg	1.	BENZYL-(CIS,ENDO)-OCTAHYDRO CYCLOPENTA (B) PYRROLE-2-(S)-CARBOXYLATE HYDROCHLORIDE	0.83
		5.	N-[1(S)-CARBOETHOXY-3-PHENYL PROPYL]-(S)-ALANINE	0.98
		3.	N,N-DICYCLOHEXYL CARBODIIMIDE	0.858

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:15/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date:0910060403 09.06.2014	Defer Date:29.04.2015
168	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm Past production vis-a-vis Actual consumption of all the inputs duly certified Central Excise Authorities for the period 2013-2014 and 2014-15. The case was deferred for 29.04.2015			

	Case No.:48/8/82-ALC4/2014	Party Name:ALMELO PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date:0910060402 09.06.2014	Defer Date:29.04.2015
169	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm Past production vis-a-vis Actual consumption of all the inputs duly certified Central Excise Authorities for the period 2013-2014 and 2014-15. The case was deferred for 29.04.2015			

	Case No.:67/9/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:
170	**Decision :** Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2014-PI(Norms) dated 18.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-			

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उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty in mg for export of 1Pantoprazole tablet	
				20 mg Tabs	40 mg tabs
Pantoprazole Tablet	1 kg	1	Pantoprazole Sodium	21.571	43.143
		2	Mannitol USP (Pearlitol 25C)	42.44	84.88
		3	Sucrose USNF	8.00	16.00
		4	Hypromellose (Pharmacoat 603 3cps) USP	1.86	3.72

RA concerned may take further necessary action as per above decision of NC.

171	**Case No.:54/8/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00718/AM15/	RLA File :09/24/040/00123/AM15/	Lic.No/Date:0910060413 10.06.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/75/2014-PI(Norms) dated 18.02.2015, It was decided to remind the firm to furnish the following information:

i) Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Delteparin sodium.

ii) Consumption data for all raw materials used in the production of Low Molecular weightHeparin-Delteperin Sodium Injections, duly certified from Central Excise authorities for the year 2012-13, 2013-14 and April to December 2014.

iii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Delteparin sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Delteparin sodium injections.

iv) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular weight Heparin-Delteparin sodium injections in pre-filled syringes.

The information sought videItem No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 29.04.2015

172	**Case No.:40/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00704/AM15/	RLA File :09/24/040/00130/AM15/	Lic.No/Date:0910060411 10.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

173	**Case No.:106/8/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
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Udyog Bhawan, New Delhi

			18.02.2015	
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:105/8/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00769/AM15/	RLA File :03/94/040/00205/AM15/	Lic.No/Date:0310785225 12.06.2014	Defer Date:

174 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/555/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
LATANOPROST OPHTHALMIC SOLUTION,0.005% - 125 micrograms / 2.5 ML.	1 kg	1.	LATANOPROST (Relevant Bulk Drug/s)	0.1275 mg/2.5 ml vial
		2.	Eye Drop Bottle (Packing Material).	1.01 numbers for each vial Net+1%
		3.	Eye Drop Caps (Packing Material)	1.01 numbers for each vial Net+1%
		4.	Eye Drop Insert (Packing Material)	1.01 numbers for each vial Net+1%

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:60/10/82-ALC4/2014	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
175	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:149/6/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date:0510388673 13.06.2014	Defer Date:

176 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/510/2014-PI(Norms) dated 13.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed

Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

					kg/kg
	Nandrolone Decanoate	1 kg	1.	19-Nor-4-Androstene-3,17-Dione	0.982
	RA may take appropriate action as per the decision of Norms Committee.				

177	**Case No.:154/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00556/AM15/	RLA File :05/24/040/00132/AM15/	Lic.No/Date:0510388703 16.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/463/2013-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
OLMESARTAN MEDOXOMIL	1 kg	1.	Ethyl-4-(1-hydroxy-1-methylethyl)-2-propylimidazole-5-carboxylate	0.70 kg/kg
		2.	Dimethylacetamide	1.96 lit/kg
		3.	N-(triphenylmethyl)-5-[4-(bromomethyl)biphenyl-2-yl]tetrazole	1.786 kg/kg
		4	N,N-Diisopropylethylamine	1.00 lit/ kg
		5	Ethyl acetate	10.22 lit/kg
		6	4-(chloromethyl)-5-methyl-2-oxo-1,3-dioxole	0.48 kg/kg
		7	Acetonitrile	3.00 lit/kg

RA may take appropriate action as per the decision of Norms Committee.

178	**Case No.:77/8/82-ALC4/2014**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..

179	**Case No.:30/8/82-ALC4/2014**	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.

180	**Case No.:72/8/82-ALC4/2014**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/82/050/00736/AM15/	RLA File :09/24/040/00105/AM15/	Lic.No/Date:0910060462 17.06.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm following information: (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product. (b) COA of Export product as per shipping Bill/Purchase Order. The case is deferred for 29.04.2015			

181	**Case No.:20/8/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm copy of Certificate of Analysis of import item from foreign supplier. The case is deferred for 29.04.2015.			

182	**Case No.:160/6/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:29.04.2015
	Decision : It was decided to remind the firm to furnish following technical details: i) Actual content of Digoxin in imported digitalis Lanata Leaves supported by COA from foreign supplier ii) Assay of Export Product iii) Past production vis-a-vis Actual consumption of leaves for the last 3years duly certified by Central Excise Authorities. The case was deferred for 29.04.2015.			

183	**Case No.:19/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

184	**Case No.:73/8/82-ALC4/2014**	Party Name:METROCHEMAPI PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00737/AM15/	RLA File :09/24/040/00151/AM15/	Lic.No/Date:0910060515 19.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

185	**Case No.:83/18/82-ALC4/2014**	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Udyog Bhawan, New Delhi

			18.02.2015	
	HQ File :01/82/050/01449/AM15/	RLA File :09/24/040/00136/AM15/	Lic.No/Date:0910060517 20.06.2014	Defer Date:29.04.2015
	Decision : It was decided to send the copy of application to Department of Bio-technology for their comments. The case is deferred for 29.04.2015			

186	**Case No.:68/10/82-ALC4/2014**	Party Name:LEBEN LABORATORIES PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00982/AM15/	RLA File :03/95/040/00230/AM15/	Lic.No/Date:0310785856 23.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:230/6/82-ALC4/2014	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00632/AM15/	RLA File :56/24/040/00010/AM15/	Lic.No/Date:5610004310 23.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/521/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Betamethasone Dipropionate	1 kg	1.	Betamethasone	0.885
Betamethasone Sodium Phosphate	1 kg	1.	Betamethasone	0.78
Clobetasole Propionate	1 kg	1.	Betamethasone	1.04

RA may take appropriate action as per the decision of Norms Committee.

188	**Case No.:111/8/82-ALC4/2014**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date:0310785804 23.06.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 29.04.2015.			

189	**Case No.:107/8/82-ALC4/2014**	Party Name:LUPIN LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00771/AM15/	RLA File :03/95/040/00244/AM15/	Lic.No/Date:0310785907 24.06.2014	Defer Date:

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/482/2014-PI(Norms) dated March 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Levetiracetam	1 kg	1.	Activated Carbon	0.0128
		2.	Methylene Chloride	3.12
		3.	Tetra Butyl Ammonium Bromide	0.10
		4	4-Chloro Butyryl Chloride	1.050
		5	Potassium Hydroxide	1.15
		6	S(+)-2-Amino Butyramide Hcl	0.95

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:170/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
190	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:231/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00633/AM15/	RLA File :34/24/040/00055/AM15/	Lic.No/Date:3410040310 25.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/473/2014-PI(Norms) dated March 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product **Telmisartan 20mg, 40mg & 80mg tab**.

191

[A] **<u>Norms allowed for Telmisartan</u>**

S. No.	Import Item	Qty. allowed kg/kg.
1.	2-N-Propyl-4-Methyl-6-(1-Methyl benzimidazole-2-yl)Benzimidazole	0.82
2.	Methyl-4-(Bromomethyl)-Biphenyl-2-Carboxylate	0.87
3.	Acetone	0.98

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

4.	Methanol	3.34
5.	Activated Carbon	0.02

[B]**Norms for 20/40/80mg Tablets**

Telmisartan ----------20.40mg/20mg tablet
----------40.80mg/40mg tablet
----------81.60mg/80mg tablet

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:87/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00489/AM15/	RLA File :09/24/040/00149/AM15/	Lic.No/Date:0910060537 25.06.2014	Defer Date:

192

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated 26.02. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
4-CHLOROINDOLE (GW604389X)	1 kg	1.	2-CHLORO-6-NITRO TOLUENE	1.77
		2.	DI METHYL FORMAMIDE	1.00
		3.	5% PLATINUM ON CARBON	0.100
		4	N,N-DIMETHYL FORMAMIDE DI METHYL ACETAL	1.23
		5	PYRROLIDINE	0.733

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:89/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00491/AM15/	RLA File :09/24/040/00150/AM15/	Lic.No/Date:0910060536 25.06.2014	Defer Date:

193

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
TELMISARTAN	1 kg	1.	2-CYANO-4-METHYL BIPHENYL	0.576
		2.	METHYLENE CHLORIDE	1.334

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Dy. Director General of Foreign Trade
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Udyog Bhawan, New Delhi

		3.	METHANOL	4.50
		4	2-N-PROPYL-4-METHYL-6-CARBOXYLATE-1 H-BENZIMIDAZOLE	0.75
		5	N-METHYL ORTHO PHENYLENE DIAMINE DIHYDRO CHLORIDE	0.74
		6	PHOSPHOROUS PENTOXIDE	1.425
		7	1,2-DI METHOXY ETHANE	0.42

RA may take appropriate action as per the decision of Norms Committee.

194	**Case No.:32/8/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00696/AM15/	RLA File :09/24/040/00141/AM15/	Lic.No/Date:0910060539 25.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2014-PI(Norms) dated 25.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
ABACAVIR SULPHATE	1 kg	1	(1S, 4R)-4-[(2-amino-6-chloro-9H-purin-yl)-2-cyclopentene]-1-methanol Hydrochloride.	1.292
		2	Cyclopropylamine.	0.19

RA may take appropriate action as per the decision of Norms Committee.

195	**Case No.:52/8/82-ALC4/2014**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

196	**Case No.:80/8/82-ALC4/2014**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00744/AM15/	RLA File :03/95/040/00250/AM15/	Lic.No/Date:0310786143 27.06.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

197	**Case No.:63/10/82-ALC4/2014**	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310786114	Defer

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Dy. Director General of Foreign Trade
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Udyog Bhawan, New Delhi

	:01/82/050/00977/AM15/	:03/95/040/00254/AM15/	27.06.2014	Date:18.02.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

198	**Case No.:219/6/82-ALC4/2014**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00621/AM15/	RLA File :03/95/040/00221/AM15/	Lic.No/Date:0310786118 27.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/487/2014-PI(Norms) dated 06.02. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
CLOPIDOGREL 75MG TABLET	1 kg	1	Clopidogrel Hydrogen sulphate	99.8146 mg

RA may take appropriate action as per the decision of Norms Committee.

199	**Case No.:199/6/82-ALC4/2014**	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

200	**Case No.:202/6/82-ALC4/2014**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC (P.C. Division).			

201	**Case No.:29/8/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00693/AM15/	RLA File :09/24/040/00181/AM15/	Lic.No/Date:0910060578 04.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated March 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

				kg/kg
Alpha-(2-Methyl Amine) Ethyl Benzene Methanol	1 kg	1.	Benzaldehyde	1.72
		2.	Iso Propyl Alcohol	0.78
		3.	Palladium	0.002
		4	Paraformaldehyde	0.40
		5	Acetophenone	1.63
		6	Sodum Boro Hydride	0.11

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:83/8/82-ALC4/2014	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
202	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..			

	Case No.:18/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
203	HQ File :01/82/050/00682/AM15/	RLA File :09/24/040/00176/AM15/	Lic.No/Date:0910060577 04.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:64/10/82-ALC4/2014	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
204	HQ File :01/82/050/00978/AM15/	RLA File :03/95/040/00303/AM15/	Lic.No/Date:0310786462 07.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:218/6/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00620/AM15/	RLA File :03/95/040/00246/AM15/	Lic.No/Date:0310786466 07.07.2014	Defer Date:
205	**Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/487/2014-PI(Norms) dated 06.02. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Qty.	S,No	Item of Import	Quantity allowed

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AMOXICILLIN & POTASSIUM CLAVULANATE TABLETS 250/125MG	Number	1	POTASSIUM CLAVULANATE AND MICROCRYSTALLINE CELLULOSE (1:1)	303.770 mg
AMOXICILLIN & POTASSIUM CLAVULANATE TABLETS 500/125MG	Number	1	POTASSIUM CLAVULANATE AND MICROCRYSTALLINE CELLULOSE (1:1)	303.770 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:28/10/82-ALC4/2014	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
206	HQ File :01/82/050/00942/AM15/	RLA File :09/24/040/00143/AM15/	Lic.No/Date:0910060609 08.07.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..

	Case No.:59/9/82-ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00856/AM15/	RLA File :03/94/040/00305/AM15/	Lic.No/Date:0310786553 08.07.2014	Defer Date:

207 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/483/2014-PI(Norms) dated January 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
IPECACUANHA EXTRACT Concentrate 9%	1 Kg.	1.	IPECACUANHA ROOTS	4.091 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:84/8/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00748/AM15/	RLA File :03/95/040/00258/AM15/	Lic.No/Date:0310786556 08.07.2014	Defer Date:

208 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/551/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
VANCOMYCIN 500 MG INJECTION	1 Kg.	1.	VANCOMYCIN HYDROCHLORIDE	561 mg/10 ml vial

RA concerned may take further necessary action as per above decision of NC.

209	**Case No.:62/10/82-**	Party Name:STERLING	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	AUXILIARIES PVT LTD	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:44/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
210	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:21/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
211	HQ File :01/82/050/00685/AM15/	RLA File :09/24/040/00134/AM15/	Lic.No/Date:0910060632 09.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:50/18/82-ALC4/2014	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
212	HQ File :01/82/050/01416/AM15/	RLA File :09/24/040/00189/AM15/	Lic.No/Date:0910060646 10.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:36/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:29.04.2015
213	**Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/547/2014-PI(Norms) dated 25.03.2015, it was decided to call from the firm the following technical details: " Norms applied per kg for each export product separately alongwith relevant technical details." The case was deferred for 29.04.2015.			

214	**Case No.:200/6/82-ALC4/2014**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:29.04.2015

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Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.

215	**Case No.:214/6/82-ALC4/2014**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00616/AM15/	RLA File :04/24/040/00067/AM15/	Lic.No/Date:0410159026 18.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/465/2014-PI(Norms) dated March 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5-ACETYL-3-CHLORO IMINODIBENZYL INTERMEDIATE	1 Kg.	1.	IMINODIBENZYL	2.22

RA concerned may take further necessary action as per above decision of NC.

216	**Case No.:72/10/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

217	**Case No.:70/8/82-ALC4/2014**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date:3410040385 21.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

218	**Case No.:103/8/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00767/AM15/	RLA File :03/94/040/00230/AM15/	Lic.No/Date:0310787202 22.07.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

219	**Case No.:25/15/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date:5610004338 22.07.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

220	**Case No.:2/6/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/484/2014-PI(Norms) dated 03.02.2015, it was decided to call from the firm copy of valid Drug Manufacturing Licence for both of the export product. The case was deferred for 29.04.2015.			

221	**Case No.:71/8/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/566/2014-PI(Norms) dated 25.02.2015, it was decided to call from the firm copy of Master Batch Formula for each strengths of export product duly certified by their Quality Control in charge showing net content of APIs and each of the excipients used and applied for import. The case was deferred for 29.04.2015.			

222	**Case No.:122/8/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/00786/AM15/	RLA File :31/83/040/00101/AM15/	Lic.No/Date:3110064607 24.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/537/2014-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
ATAZANAVIR SULFATE	1 kg	1.	EPOXIDE CHEMICAL	0.49
		2.	T-BOC HYDRAZINE	0.50
		3.	N-METHOXYCARBONYL-L-TERT LEUCINE	0.77
		4.	EDAC-HCL 1-(3-DIMETHYLAMINOPROPYL)-3-ETHYLCARBODIIMIDE HYDROCHLORIDE	0.79

RA may take appropriate action as per the decision of Norms Committee.

223	**Case No.:64/8/82-ALC4/2014**	Party Name:MOREPEN	Meet No/Date:18/82-	**Status:**

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		LABORATORIES LTD.,	ALC4/2014 18.02.2015	**Approved**
	HQ File :01/82/050/00728/AM15/	RLA File :05/24/040/00189/AM15/	Lic.No/Date:0510389956 25.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/495/2014-PI(Norms) dated March 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
SITAGLIPTIN PHOSPHATE MONOHYDRATE	1 k	1	R-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04)	1.00 kg/kg
		2	3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride	0.80 kg/kg
		3	N-Hydroxybenzotriazole(HOBT)	0.50 kg/kg
		4	Methanol	3.65 lit/kg
		5	Isopropyl alcohol	6.10 lit/kg
		6	Methylene Dichloride	15.25 lt/kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:73/10/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
224	HQ File :01/82/050/00987/AM15/	RLA File :07/21/040/00370/AM15/	Lic.No/Date:0710106215 28.07.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:66/8/82-ALC4/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:29.04.2015

225 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm following information:

i) Copy of Drug Manufacturing License (DML) indicating approved compositions of export products.

ii) Pharmaceuticals specification for each of the export products.

iii) Packaging /presentation of export products specifying quantity of contents of export products in each of the packs

iv) Master Batch Formula indicating quantitative requirement for each of the ingredients duly certified by the production and qualities control in charge.

v) Manufacturing process involved in production of the export products indicating the level of wastage /recoveries of various solvents / raw material during the process.

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	The case was deferred for 29.04.2015

226	**Case No.:87/10/82-ALC4/2014**	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01001/AM15/	RLA File :09/24/040/00258/AM15/	Lic.No/Date:0910060837 11.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/481/2014-PI(Norms) dated 13.03.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
N-Methyl Naphthyl Methyl Amine Hcl (or) N-Methyl-1-Naphthyl Methyl Amine Hcl (or) N--Methyl Naphthyl Methyl Amine Hcl / TER-A	1 kg	1.	1 Chloro Methyl Naphthalene	1.05
		2.	Toluene	1.23

RA may take appropriate action as per the decision of Norms Committee.

227	**Case No.:18/15/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01305/AM15/	RLA File :04/24/040/00127/AM15/	Lic.No/Date:0410159222 13.08.2014	Defer Date:29.04.2015

Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 29.04.2015.

228	**Case No.:89/9/82-ALC4/2014**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00886/AM15/	RLA File :07/24/040/00179/AM15/	Lic.No/Date:0710106502 25.08.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

229	**Case No.:17/15/82-ALC4/2014**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01304/AM15/	RLA File :03/95/040/00428/AM15/	Lic.No/Date:0310788314 25.08.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

230	**Case No.:4/18/82-ALC4/2014**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**

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	HQ File :01/82/050/01370/AM15/	RLA File :52/24/040/00029/AM15/	Lic.No/Date:5210041213 26.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2015-Ch II dated 16.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1	Para Chloro Phenol	0.9670 kg
		2	Meta Dichloro Benzene	1.3500 kg
		3	Dimethyl Sulfoxide	0.8000 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:2/8/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
231	HQ File :01/82/050/00666/AM15/	RLA File :22/24/040/00051/AM15/	Lic.No/Date:2210015079 03.09.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:55/15/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
232	HQ File :01/82/050/01342/AM15/	RLA File :09/24/040/00274/AM15/	Lic.No/Date:0910060921 05.09.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:16/10/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00930/AM15/	RLA File :09/24/040/00297/AM15/	Lic.No/Date:0910060946 11.09.2014	Defer Date:29.04.2015

233 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm following information:

i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014.

ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections.

iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

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Udyog Bhawan, New Delhi

	The case was deferred for 29.04.2015

234	**Case No.:45/15/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01332/AM15/	RLA File :09/24/040/00305/AM15/	Lic.No/Date:0910060957 12.09.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm following information: i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014. ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections. iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes. The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm. The case was deferred for 29.04.2015			

235	**Case No.:4/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

236	**Case No.:6/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

237	**Case No.:7/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00671/AM15/	RLA File :09/24/040/00317/AM15/	Lic.No/Date:0910060965 12.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:8/8/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
238	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..			

	Case No.:9/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
239	HQ File :01/82/050/00673/AM15/	RLA File :09/24/040/00320/AM15/	Lic.No/Date:0910060967 15.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:115/18/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
240	HQ File :01/82/050/01481/AM15/	RLA File :07/24/040/00207/AM15/	Lic.No/Date:0710106682 16.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
241	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:13/8/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
242	HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:38/15/82-ALC4/2014	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
243	HQ File :01/82/050/01325/AM15/	RLA File :09/24/040/00250/AM15/	Lic.No/Date:0910060988 17.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

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	Case No.:54/15/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
244	HQ File :01/82/050/01341/AM15/	RLA File :09/24/040/00309/AM15/	Lic.No/Date:0910060994 19.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:125/8/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
245	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:126/8/82-ALC4/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/00790/AM15/	RLA File :03/95/040/00269/AM15/	Lic.No/Date:0310789468 19.09.2014	Defer Date:18.02.2015

246 **Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/91/2008-PC- II dated 20.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed MT
Acrylonitrile	1 kg	1.	Naphtha	1.271
		2.	Ammonia	0.510

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
247	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.			

	Case No.:60/15/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
248	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

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249	**Case No.:127/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00791/AM15/	RLA File :09/24/040/00339/AM15/	Lic.No/Date:0910061002 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

250	**Case No.:128/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

251	**Case No.:129/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

252	**Case No.:130/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

253	**Case No.:131/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00795/AM15/	RLA File :09/24/040/00353/AM15/	Lic.No/Date:0910061007 22.09.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

254	**Case No.:3/18/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01369/AM15/	RLA File :05/24/040/00279/AM15/	Lic.No/Date:0510391259 22.09.2014	Defer Date:18.02.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide			

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their OM No. 35011/414/2014-PI(Norms) dated 21.01.2015, It was decided to call from the firm following information:

i) Copy of Drug Manufacturing License (DML) indicating approved compositions of export products.

ii) Pharmaceuticals specification for each of the export products.

iii) Packaging /presentation of export products specifying quantity of contents of export products in each of the packs

iv) Master Batch Formula indicating quantitative requirement for each of the ingredients duly certified by the production and qualities control in charge.

v) Manufacturing process involved in production of the export products indicating the level of wastage /recoveries of various solvents / raw material during the process.

The case was deferred for 29.04.2015

	Case No.:61/15/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
255	HQ File :01/82/050/01348/AM15/	RLA File :31/83/040/00148/AM15/	Lic.No/Date:3110064931 26.09.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:10/15/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01297/AM15/	RLA File :09/24/040/00323/AM15/	Lic.No/Date:0910061039 26.09.2014	Defer Date:

256

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/533/2014-PI(Norms) dated 25.032015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
ABACAVIR SULPHATE	1 kg	1	(1S, 4R)-4-[(2-amino-6-chloro-9H-purin-yl)-2-cyclopentene]-1-methanol Hydrochloride.	1.292
		2	Cyclopropylamine.	0.19

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:29/18/82-ALC4/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
257	HQ File :01/82/050/01395/AM15/	RLA File :03/94/040/00596/AM15/	Lic.No/Date:0310789917 01.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..

258	**Case No.:37/15/82-**	Party Name:GLAND	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	PHARMA LIMITED	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01324/AM15/	RLA File :09/24/040/00354/AM15/	Lic.No/Date:0910061067 09.10.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/221/2014-PI(Norms) dated 18.02.2015, It was decided to call from the firm following information:

i) Consumption data of 16 raw materials used in manufacturing of Enoxaprin Sodium Injections pre-filled Syringes duly certified by Central Excise Authority for the year 2012-13, 2013-14 and April to December 2014.

ii) Copies of batch log sheets for the last 5 consecutive batches for conversion of Heparin Powder into Enoxaprin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Enoxaprin Sodium injections.

iii) Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Enoxaprin Sodium Injections in pre-filled syringes.

The information sought vide Item No. 2 and 3 above may be certified by production in-charge of manufacturing unit of the firm.

The case was deferred for 29.04.2015

	Case No.:46/15/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
259	HQ File :01/82/050/01333/AM15/	RLA File :09/24/040/00372/AM15/	Lic.No/Date:0910061072 09.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals

	Case No.:49/18/82-ALC4/2014	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
260	HQ File :01/82/050/01415/AM15/	RLA File :31/83/040/00149/AM15/	Lic.No/Date:3110064962 09.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:113/9/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
261	HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:29.04.2015

Status: It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

262	**Case No.:42/15/82-ALC4/2014**	Party Name:PVS AGRO VET	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.			

263	**Case No.:13/15/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01300/AM15/	RLA File :09/24/040/00290/AM15/	Lic.No/Date:0910061111 16.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.			

264	**Case No.:7/15/82-ALC4/2014**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01294/AM15/	RLA File :09/24/040/00385/AM15/	Lic.No/Date:0910061114 17.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

265	**Case No.:58/15/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01345/AM15/	RLA File :09/24/040/00392/AM15/	Lic.No/Date:0910061113 17.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

266	**Case No.:78/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

267	**Case No.:79/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00993/AM15/	RLA File :09/24/040/00391/AM15/	Lic.No/Date:0910061131 22.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

268	**Case No.:80/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

269	**Case No.:81/10/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

270	**Case No.:36/18/82-ALC4/2014**	Party Name:APEX PHARMA,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01402/AM15/	RLA File :03/94/040/00551/AM15/	Lic.No/Date:0310790531 27.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

271	**Case No.:82/10/82-ALC4/2014**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00996/AM15/	RLA File :31/83/040/00151/AM15/	Lic.No/Date:3110065004 27.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

272	**Case No.:84/10/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00998/AM15/	RLA File :09/24/040/00400/AM15/	Lic.No/Date:0910061140 27.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

273	**Case No.:85/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00999/AM15/	RLA File :09/24/040/00403/AM15/	Lic.No/Date:0910061141 27.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

274	**Case No.:64/15/82-ALC4/2014**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510391738	Defer

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	:01/82/050/01351/AM15/	:05/23/040/00305/AM15/	27.10.2014	Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..			

	Case No.:37/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
275	HQ File :01/82/050/01403/AM15/	RLA File :03/94/040/00679/AM15/	Lic.No/Date:0310790590 29.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..			

	Case No.:38/18/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
276	HQ File :01/82/050/01404/AM15/	RLA File :03/94/040/00678/AM15/	Lic.No/Date:0310790589 29.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC..			

	Case No.:22/18/82-ALC4/2014	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01388/AM15/	RLA File :03/95/040/00453/AM15/	Lic.No/Date:0310790576 29.10.2014	Defer Date:
277	**Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/142/2014-PI(Norms) dated October 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: :-			

Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed kg/kg
Poviodne Iodine Topical solution USP	1 kg	1.	Povidone Iodine Powder IP/USP	0.098

RA concerned may take further necessary action as per above decision of NC.

	Case No.:70/18/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
278	HQ File :01/82/050/01436/AM15/	RLA File :03/94/040/00557/AM15/	Lic.No/Date:0310790636 30.10.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

279	**Case No.:21/15/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS	Meet No/Date:18/82-ALC4/2014	**Status: Approved**

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		LIMITED	18.02.2015	
	HQ File :01/82/050/01308/AM15/	RLA File :04/24/040/00200/AM15/	Lic.No/Date:0410159655 30.10.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/410/2014-PI(Norms) dated January 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.20 mg/20 mg Tablet
PAROXETINE TABLETS 30 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	33.30 mg/30 mg Tablet
PAROXETINE TABLETS 40 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	44.40 mg/40 mg Tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
280	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

	Case No.:6/15/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
281	HQ File :01/82/050/01293/AM15/	RLA File :09/24/040/00378/AM15/	Lic.No/Date:0910061161 30.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals

	Case No.:57/15/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
282	HQ File :01/82/050/01344/AM15/	RLA File :09/24/040/00410/AM15/	Lic.No/Date:0910061154 30.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

	Case No.:45/18/82-ALC4/2014	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
283	HQ File :01/82/050/01411/AM15/	RLA File :03/94/040/00697/AM15/	Lic.No/Date:0310790673 31.10.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of

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284	**Case No.:35/18/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01401/AM15/	RLA File :03/94/040/00727/AM15/	Lic.No/Date:0310790719 03.11.2014	**Defer Date:**

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/548/2014-PI(Norms) dated 07.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Betamethasone Sodium Phosphate	1 kg	1.	Betamethasone	0.78

RA may take appropriate action as per the decision of Norms Committee.

285	**Case No.:31/15/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01318/AM15/	RLA File :05/23/040/00337/AM15/	Lic.No/Date:0510391872 07.11.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals

286	**Case No.:49/15/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01336/AM15/	RLA File :09/24/040/00413/AM15/	Lic.No/Date:0910061189 07.11.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals

287	**Case No.:73/18/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01439/AM15/	RLA File :03/94/040/00723/AM15/	Lic.No/Date:0310790837 07.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012-Ch. II dated 26.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
TRIS TRIDECYL PHOSPHITE	1 kg	1.	YELLOW PHOSPHORUS	0.050 kg

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		2.	PHENOL	0.469 kg
		3.	TRIDECYL ALCOHOL	1.06 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:23/15/82-ALC4/2014	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
288	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals

	Case No.:55/18/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/01421/AM15/	RLA File :31/83/040/00171/AM15/	Lic.No/Date:3110065034 10.11.2014	Defer Date:

289 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/491/2014-PI(Norms) dated March 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import items	Quantity allowed kg/kg
Ritonavir USP	1 kg	1	Ritonavir Intermediate-II [Carbonate] {Carbonic Acid-4-nitrophenyl-5-thiazolyl methylester}	0.72
		2	BDH Succinic Acid Salt {(2S,3S,5S)-2-Amino-3-hydroxy-5-(tert butyloxy carbonyl) amino -1,6-diphenyl hexane succinate}	1.14

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:71/18/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01437/AM15/	RLA File :03/94/040/00733/AM15/	Lic.No/Date:0310790869 10.11.2014	Defer Date:

290 **Decision :**The Committee considered the case as per agenda, in the light of written comments and consultation with the technical authorities present in the meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower

Export Product	Exp.	S.No	Import Item	Qty. allowed/kg

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	Qty.			
Ciclopirox Gel 0.77%, 30 gm	Packs	1	Ciclopirox USP	235.62 mg/30 gm
Ciclopirox Gel 0.77%, 45 gm	Packs	1	Ciclopirox USP	352.967 mg/45 gm
Ciclopirox Gel 0.77%, 100 gm	Packs	1	Ciclopirox USP	785.0 mg/100 gm

RA may take appropriate action as per the decision of Norms Committee.

291	**Case No.:76/18/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01442/AM15/	RLA File :03/94/040/00734/AM15/	Lic.No/Date:0310790871 10.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

292	**Case No.:81/18/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01447/AM15/	RLA File :07/24/040/00270/AM15/	Lic.No/Date:0710106924 10.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

293	**Case No.:19/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01306/AM15/	RLA File :04/24/040/00206/AM15/	Lic.No/Date:0410159706 11.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

294	**Case No.:20/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01307/AM15/	RLA File :04/24/040/00207/AM15/	Lic.No/Date:0410159705 11.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals			

295	**Case No.:61/18/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

296	**Case No.:33/18/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01399/AM15/	RLA File :03/94/040/00770/AM15/	Lic.No/Date:0310790987 12.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/212/2014-PI(Norms) dated October 2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2, 7-Dichloro-4-Fluoren Methanol (DBA)	0.8691 kg

RA may take appropriate action as per the decision of Norms Committee.

297	**Case No.:41/18/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01407/AM15/	RLA File :03/94/040/00747/AM15/	Lic.No/Date:0310790960 12.11.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details:

i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
iii) Detail of by-products formed during the process and their recovery in terms of quantity and value.
iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

The case was deferred for 29.04.2015

298	**Case No.:98/18/82-ALC4/2014**	Party Name:KARNATAKA ANTIBIOTICS &PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01464/AM15/	RLA File :07/24/040/00272/AM15/	Lic.No/Date:0710106948 12.11.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of

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299	**Case No.:77/18/82-ALC4/2014**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01443/AM15/	RLA File :03/95/040/00629/AM14/	Lic.No/Date:0310790966 12.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

300	**Case No.:24/15/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01311/AM15/	RLA File :56/24/040/00046/AM15/	Lic.No/Date:5610004468 12.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

301	**Case No.:46/18/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01412/AM15/	RLA File :03/94/040/00748/AM15/	Lic.No/Date:0310791014 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

302	**Case No.:65/18/82-ALC4/2014**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01431/AM15/	RLA File :34/24/040/00199/AM15/	Lic.No/Date:3410040677 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

303	**Case No.:72/18/82-ALC4/2014**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01438/AM15/	RLA File :03/94/040/00773/AM15/	Lic.No/Date:0310791044 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

304	**Case No.:42/18/82-ALC4/2014**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01408/AM15/	RLA File :03/95/040/00628/AM14/	Lic.No/Date:0310791049 13.11.2014	Defer Date:29.04.2015

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	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

305	**Case No.:56/18/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01422/AM15/	RLA File :04/24/040/00071/AM15/	Lic.No/Date:0410159730 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

306	**Case No.:14/15/82-ALC4/2014**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01301/AM15/	RLA File :07/24/040/00274/AM15/	Lic.No/Date:0710106972 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

307	**Case No.:56/15/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01343/AM15/	RLA File :09/24/040/00431/AM15/	Lic.No/Date:0910061223 13.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

308	**Case No.:65/15/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of AYUSH vide communication no. T.12016/2/2015-DCC (AYUSH) dated 23.03.2015, it was decided to request the firm to provide at the earliest details of the herbal extracts used in formulation as required in Drug & Cosmetics Rule 158 B for consideration of fixation of norms. The case was deferred for 15.04.2014.			

309	**Case No.:58/18/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01424/AM15/	RLA File :13/24/040/00028/AM15/	Lic.No/Date:1310047692 14.11.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 15022/6/2010-Ch II dated 20.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-methyl-1-methylthio-2-propanamine (SAA)	1 kg	1.	2-Amino-2-Methyl-1-Propanol (AMP)	1.006 kg
		2.	TOLUENE	0.307 kg

RA may take appropriate action as per the decision of Norms Committee.

310	**Case No.:107/18/82-ALC4/2014**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01473/AM15/	RLA File :03/95/040/00661/AM15/	Lic.No/Date:0310791082 14.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

311	**Case No.:113/18/82-ALC4/2014**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01479/AM15/	RLA File :03/95/040/00663/AM15/	Lic.No/Date:0310791084 14.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

312	**Case No.:25/18/82-ALC4/2014**	Party Name:S.M. CHEMICALS	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01391/AM15/	RLA File :03/95/040/00580/AM15/	Lic.No/Date:0310791081 14.11.2014	Defer Date:29.04.2015

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/64/2011-CH-II dated 25.03.2015, it was decided to call from the firm the following technical details:

i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.
ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
iii) Detail of by-products formed during the process and their recovery in terms of quantity and value.
iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

The case was deferred for 29.04.2015

313	**Case No.:62/15/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

			18.02.2015	
	HQ File :01/82/050/01349/AM15/	RLA File :09/24/040/00438/AM15/	Lic.No/Date:0910061248 17.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

314	**Case No.:59/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01346/AM15/	RLA File :04/24/040/00216/AM15/	Lic.No/Date:0410159756 17.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

315	**Case No.:39/15/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01326/AM15/	RLA File :09/24/040/00379/AM15/	Lic.No/Date:0910061255 17.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

316	**Case No.:41/15/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01328/AM15/	RLA File :09/24/040/00235/AM15/	Lic.No/Date:0910061256 17.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

317	**Case No.:20/18/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01386/AM15/	RLA File :03/94/040/00782/AM15/	Lic.No/Date:0310791202 18.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

318	**Case No.:21/18/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01387/AM15/	RLA File :03/94/040/00781/AM15/	Lic.No/Date:0310791201 18.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

319	**Case No.:8/15/82-**	Party Name:NATCO	Meet No/Date:18/82-	**Status:Deffered**

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

	ALC4/2014	PHARMA LIMITED	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01295/AM15/	RLA File :09/24/040/00447/AM15/	Lic.No/Date:0910061260 18.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:24/18/82-ALC4/2014	Party Name:SUSHANT INDUSTRIES	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
320	HQ File :01/82/050/01390/AM15/	RLA File :03/95/040/00672/AM15/	Lic.No/Date:0310791170 18.11.2014	Defer Date:29.04.2015
	Decision : Case was considered as per agenda and it was decided to advise the firm to specify the quantity of BP and USP separately. The case is deferred for 29.04.2015.			

	Case No.:50/15/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
321	HQ File :01/82/050/01337/AM15/	RLA File :09/24/040/00448/AM15/	Lic.No/Date:0910061263 18.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:23/18/82-ALC4/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
322	HQ File :01/82/050/01389/AM15/	RLA File :03/95/040/00697/AM14/	Lic.No/Date:0310791253 20.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:110/18/82-ALC4/2014	Party Name:MEDREICH LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
323	HQ File :01/82/050/01476/AM15/	RLA File :07/24/040/00305/AM15/	Lic.No/Date:0710107025 20.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:52/15/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
324	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

325	**Case No.:5/15/82-**	Party Name:PVS	Meet No/Date:18/82-	**Status:Deffered**

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Udyog Bhawan, New Delhi

	ALC4/2014	LABORATORIES LTD	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01292/AM15/	RLA File :09/24/040/00333/AM15/	Lic.No/Date:0910061275 20.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:28/18/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
326	HQ File :01/82/050/01394/AM15/	RLA File :03/94/040/00686/AM15/	Lic.No/Date:0310791308 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm Details of production and consumption of export Acetonitril in the year 2013-14 and 2014-15(April-Dec) and corresponding consumption of the raw materials duly certified by CA.			

	Case No.:30/18/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
327	HQ File :01/82/050/01396/AM15/	RLA File :03/94/040/00704/AM15/	Lic.No/Date:0310791309 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm Details of production and consumption of export Acetonitril in the year 2013-14 and 2014-15(April-Dec) and corresponding consumption of the raw materials duly certified by CA.			

	Case No.:94/18/82-ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
328	HQ File :01/82/050/01460/AM15/	RLA File :34/24/040/00218/AM15/	Lic.No/Date:3410040705 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:34/18/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
329	HQ File :01/82/050/01400/AM15/	RLA File :03/94/040/00803/AM15/	Lic.No/Date:0310791303 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:75/18/82-ALC4/2014	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
330	HQ File :01/82/050/01441/AM15/	RLA File :03/94/040/00799/AM15/	Lic.No/Date:0310791311 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

331	**Case No.:59/18/82-ALC4/2014**	Party Name:HEMA PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01425/AM15/	RLA File :34/24/040/00220/AM15/	Lic.No/Date:3410040708 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

332	**Case No.:16/18/82-ALC4/2014**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01382/AM15/	RLA File :03/94/040/00789/AM15/	Lic.No/Date:0310791300 21.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

333	**Case No.:52/18/82-ALC4/2014**	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01418/AM15/	RLA File :31/83/040/00189/AM15/	Lic.No/Date:3110065086 21.11.2014	Defer Date:29.04.2015

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg

RA may take appropriate action as per the decision of Norms committee

334	**Case No.:54/18/82-ALC4/2014**	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/01420/AM15/	RLA File :31/83/040/00188/AM15/	Lic.No/Date:3110065085 21.11.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg

RA may take appropriate action as per the decision of Norms committee

335	**Case No.:93/18/82-**	Party	Meet No/Date:18/82-	**Status:Deffered**

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Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	ALC4/2014	Name:GULBRANDSEN CHEMICALS PVT LTD	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01459/AM15/	RLA File :34/24/040/00225/AM15/	Lic.No/Date:3410040718 24.11.2014	Defer Date:29.04.2015

Decision : It was decided to remind the firm to furnish the following information:

1. Detailed manufacturing process along with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and their recovery in terms of quantity and value .
4. Denials of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished duly certified by CA. If the production has not commenced in the past the details from commencement of production may be furnished duly certified by CA.Any other relevant information.
5. Any other relevant information, if any

The case was deferred for 29.04.2015.

	Case No.:19/18/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
336	HQ File :01/82/050/01385/AM15/	RLA File :03/94/040/00801/AM15/	Lic.No/Date:0310791351 24.11.2014	Defer Date:29.04.2015

Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.

	Case No.:44/18/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/01410/AM15/	RLA File :03/95/040/00647/AM15/	Lic.No/Date:0310791359 24.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 14.03.2015, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Qty.	Sl. N.	Import Product	Quanity
STERO MEA (MONO ETHANOL AMINE)	1 kg	1	MONO ETHANOL AMINE	1.10 kg
STERO MDEA (PIP) (Blends of Piperazine and Methyl Di Ethanol Amine)	1 kg	1	MONO ETHANOL AMINE	0.3630 kg
		2	ETHYLENE OXIDE	0.2130 kg
		3	PIPERAZINE 68%	0.5200 kg
STERO NC 300 (F) (Nonyl Phenyl	1 kg	1	NONYL PHENOL	0.170 kg

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Directorate General of Foreign Trade
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Poly Glycol Ether)		2	ETHYLENE OXIDE	0.850 kg
STERO 1202 C1A (Lauryl Alcohol Ethoxylate/Lauryl Alcohol 1.5 mole Ethoxylated)	1 kg	1	LAURYL ALCOHOL	0.7611 kg
		2	ETHYLENE OXIDE	0.2589 kg
STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol 4.5 mole Ethoxylated)	1 kg	1	LAURYL ALCOHOL	0.2611 kg
		2	ETHYLENE OXIDE	0.7589 kg
STERO CO 360 (A) (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 36 mole Ethoxylate)	1 kg	1	ETHYLENE OXIDE	0.7252 kg
STEROCARE SMS (Sorbitan Mono Stearate)	1 kg	1	STEARIC ACID	0.6738 kg
		2	SORBITOL 70%	0.6167 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
338	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
339	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:32/18/82-ALC4/2014	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
340	HQ File :01/82/050/01398/AM15/	RLA File :03/94/040/00784/AM15/	Lic.No/Date:0310791380 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

341	**Case No.:66/18/82-ALC4/2014**	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LIMITED,	18.02.2015	
	HQ File :01/82/050/01432/AM15/	RLA File :03/94/040/00739/AM15/	Lic.No/Date:0310791375 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to Call from the firm details of production of "3 Chloro Benzyl Chloride " and corresponding consumption of raw-materials in the year 2013-14 and 2014-15 (April-September)			

	Case No.:53/18/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
342	HQ File :01/82/050/01419/AM15/	RLA File :31/83/040/00057/AM15/	Lic.No/Date:3110065095 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:51/15/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01338/AM15/	RLA File :09/24/040/00434/AM15/	Lic.No/Date:0910061298 25.11.2014	Defer Date:

343 **Decision :**In the light of earlier decision taken by NC in its 14/82 meeting dated 22.12.2014 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:27/18/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
344	HQ File :01/82/050/01393/AM15/	RLA File :03/95/040/00693/AM15/	Lic.No/Date:0310791414 25.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:17/18/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
345	HQ File :01/82/050/01383/AM15/	RLA File :03/94/040/00691/AM15/	Lic.No/Date:0310791453 26.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of			

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Directorate General of Foreign Trade
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	Pharmaceuticals.			

346	**Case No.:31/18/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01397/AM15/	RLA File :03/94/040/00785/AM15/	Lic.No/Date:0310791451 26.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

347	**Case No.:15/15/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01302/AM15/	RLA File :05/24/040/00385/AM15/	Lic.No/Date:0510392153 26.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

348	**Case No.:43/18/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

349	**Case No.:103/18/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01469/AM15/	RLA File :34/24/040/00197/AM15/	Lic.No/Date:3410040726 27.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

350	**Case No.:16/15/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01303/AM15/	RLA File :05/24/040/00386/AM15/	Lic.No/Date:0510392199 27.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

351	**Case No.:39/18/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01405/AM15/	RLA File :03/95/040/00560/AM15/	Lic.No/Date:0310791472 27.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of			

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352	**Case No.:11/15/82-ALC4/2014**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01298/AM15/	RLA File :29/24/040/00008/AM15/	Lic.No/Date:2910025174 27.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

353	**Case No.:64/18/82-ALC4/2014**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01430/AM15/	RLA File :34/24/040/00227/AM15/	Lic.No/Date:3410040733 28.11.2014	Defer Date:29.04.2015
	Decision : It was decided to remind the firm to furnish the following information: 1. Detailed manufacturing process along with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram. 2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of byproducts =s formed during the process and their recovery in terms of quantity and value . 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished duly certified by CA. If the production has not commenced in the past the details from commencement of production may be furnished duly certified by CA. Any other relevant information. 5. Any other relevant information, if any The case was deferred for 29.04.2015.			

354	**Case No.:114/18/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01480/AM15/	RLA File :22/24/040/00073/AM15/	Lic.No/Date:2210015135 28.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

355	**Case No.:26/18/82-ALC4/2014**	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01392/AM15/	RLA File :03/95/040/00714/AM15/	Lic.No/Date:0310791516 28.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

356	**Case No.:92/18/82-**	Party Name:TATVA	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	CHINTAN PHARMA CHEM PVT LTD	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:22/15/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01309/AM15/	RLA File :04/24/040/00223/AM15/	Lic.No/Date:0410159798 01.12.2014	Defer Date:29.04.2015
357	**Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/410/2014-PI(Norms) dated January 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.20 mg/20 mg Tablet
PAROXETINE TABLETS 30 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	33.30 mg/30 mg Tablet
PAROXETINE TABLETS 40 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	44.40 mg/40 mg Tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:89/18/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
358	HQ File :01/82/050/01455/AM15/	RLA File :31/83/040/00191/AM15/	Lic.No/Date:3110065116 02.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:90/18/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
359	HQ File :01/82/050/01456/AM15/	RLA File :31/83/040/00190/AM15/	Lic.No/Date:3110065117 02.12.2014	Defer Date:29.04.2015
	Decision : It was decided to call from the firm details of production of N-Ethyl-2-Pyrrolidone in the year 2013-14 and 2014-15 (April-September) and corresponding consumption of raw-materials duly certified by CA. It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

360	**Case No.:67/18/82-ALC4/2014**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01433/AM15/	RLA File :03/94/040/00328/AM15/	Lic.No/Date:0310791619 02.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

361	**Case No.:60/18/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01426/AM15/	RLA File :05/23/040/00397/AM15/	Lic.No/Date:0510392257 02.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

362	**Case No.:40/18/82-ALC4/2014**	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01406/AM15/	RLA File :03/95/040/00535/AM15/	Lic.No/Date:0310791615 02.12.2014	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/4/2015-Ch. II dated 20.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
WICK CHAFING FUEL (DI ETHYLENE GLYCOL) PACKED ALUMINIUM CANS	1 kg	1	DI ETHYLENE GLYCOL	Net +2% Wastage
		2	FIBRE GLASS STRING/ROPE	Net +2% Wastage
		3	ALMINIUM FOIL/SHEETS	As per packing Policy

RA may take appropriate action as per the decision of Norms Committee.

363	**Case No.:15/18/82-ALC4/2014**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01381/AM15/	RLA File :03/94/040/00419/AM15/	Lic.No/Date:0310791656 03.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

364	**Case No.:68/18/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01434/AM15/	RLA File :03/94/040/00838/AM15/	Lic.No/Date:0310791657 03.12.2014	Defer Date:29.04.2015

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Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.

365	**Case No.:87/18/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01453/AM15/	RLA File :03/95/040/00755/AM15/	Lic.No/Date:0310791744 05.12.2014	Defer Date:29.04.2015

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2013/Ch.II dated 29.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 Kg.	1.	LAURIC ACID	0.1500 kg
		2	SORBITOL 70%	0.1960 kg
		3	ETHYLENE OXIDE	0.7320 kg
STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 kg	1.	BEHENYL ALCOHOL	0.2418 kg
		2	MIX XYLENE	0.6968 kg
		3	ACRYLIC ACID	0.0580 kg
		4	ESCORENE UL 02133EN2	0.0717 kg
		5	TRIETHANOL AMINE 99	0.0009 kg
STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 kg	1.	MONO METHYL AMINE	0.2735 kg
		2	ETHYLENE OXIDE	0.7765 kg
PHENOXY ETHANOL (2-Phenoxy Ethanol)		1.	PHENOL	0.7493 kg
		2	ETHYLENE OXIDE	0.3507 kg
STERO PE 040 (Phenol Ethoxylates)	1 kg	1.	PHENOL	0.4243 kg
		2	ETHYLENE OXIDE	0.5957 kg
STEROL 1006 (Decyl Alcohol Ethoxylate/Decyl Alcohol 6 moles Ethoxylated)	1 kg	1.	DECYL ALCOHOL	0.3740 kg
		2	ETHYLENE OXIDE	0.6250 kg
STEROL 1003 (Decyl alcohol Ethoxylate)	1 kg	1.	DECYL ALCOHOL	0.6551 kg
		2	ETHYLENE OXIDE	0.3649 kg
STEROL 1008 (Decyl Alcohol Ethoxylate/Iso decanol Ethoxylate/Decyl alcohol 8 moles Ethoxylated)	1 kg	1	DECYL ALCOHOL	0.3160 kg
		2	ETHYLENE OXIDE	0.7040 kg
STEROICARE TN 60 (Sorbitan Mono Stearate Ethoxylate)	1 kg	1.	STEARIC ACID	0.2270 kg
		2	SORBITOL 70%	0.2080 kg
		3	ETHYLENE OXIDE	0.6580 kg
Sterolcare GMS SE (I) (Glycerol Monostearate)	1 kg	1.	STEARIC ACID	0.8092 kg

RA concerned may take further necessary action as per above decision of NC.

366	**Case No.:62/18/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01428/AM15/	RLA File :05/24/040/00409/AM15/	Lic.No/Date:0510392319 08.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:63/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/01429/AM15/	RLA File :05/24/040/00408/AM15/	Lic.No/Date:0510392317 08.12.2014	Defer Date:

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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/183/2014-PI(Norms) dated 12.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Rosuvastatin Calcium	1kg	1	Tert-butyl-2-((4R,6S)-6-((E)-2-(4 (-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl) amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate	1.425
		2	Methanol	2.53
		3	Tert-butyl methyl ether (MTBE)	0.79

RA concerned may take further necessary action as per above decision of NC.

	Case No.:32/15/82-ALC4/2014	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
368	HQ File :01/82/050/01319/AM15/	RLA File :03/94/040/00848/AM15/	Lic.No/Date:0310791849 09.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:80/18/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
369	HQ File :01/82/050/01446/AM15/	RLA File :05/23/040/00350/AM15/	Lic.No/Date:0510392349 09.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

370	**Case No.:82/18/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date:29.04.2015
	Decision : In the light of written comments received from Department of AYUSH vide their communication no. T.12016/2/2015-DCC(AYUSH) dated 23.03.2015, it was decided to request the firm to provide at the earliest details of the herbal extracts used in formulation as required in Drug & Cosmetics Rule 158 B for consideration of fixation of norms. The case was deferred for 15.04.2014.			

371	**Case No.:120/18/82-ALC4/2014**	Party Name:G.G.CHEMICALS& PHARMACEUTICALS PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01486/AM15/	RLA File :22/24/040/00077/AM15/	Lic.No/Date:2210015143 10.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

372	**Case No.:57/18/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01423/AM15/	RLA File :05/24/040/00400/AM15/	Lic.No/Date:0510392365 10.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

373	**Case No.:109/18/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01475/AM15/	RLA File :52/24/040/00049/AM15/	Lic.No/Date:5210041348 11.12.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/212/2014-PI(Norms) dated October 2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2, 7-Dichloro-4-Fluoren Methanol (DBA)	0.8691 kg

RA may take appropriate action as per the decision of Norms Committee.

374	**Case No.:97/18/82-ALC4/2014**	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

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	Case No.:119/18/82-ALC4/2014	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
375	HQ File :01/82/050/01485/AM15/	RLA File :05/24/040/00419/AM15/	Lic.No/Date:0510392414 15.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:102/18/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
376	HQ File :01/82/050/01468/AM15/	RLA File :34/24/040/00247/AM15/	Lic.No/Date:3410040787 16.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:116/18/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
377	HQ File :01/82/050/01482/AM15/	RLA File :08/24/040/00337/AM15/	Lic.No/Date:0810134056 16.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:118/18/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
378	HQ File :01/82/050/01484/AM15/	RLA File :08/24/040/00341/AM15/	Lic.No/Date:0810134067 16.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department ofC&PC.			

	Case No.:100/18/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
379	HQ File :01/82/050/01466/AM15/	RLA File :05/23/040/00417/AM15/	Lic.No/Date:0510392439 16.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:106/18/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
380	HQ File :01/82/050/01472/AM15/	RLA File :05/24/040/00424/AM15/	Lic.No/Date:0510392443 16.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.			

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	Case No.:104/18/82-ALC4/2014	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
381	HQ File :01/82/050/01470/AM15/	RLA File :34/24/040/00245/AM15/	Lic.No/Date:3410040803 17.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
382	HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:1/15/82-ALC4/2014	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
383	HQ File :01/82/050/01288/AM15/	RLA File :09/24/040/00490/AM15/	Lic.No/Date:0910061407 18.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:88/18/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
384	HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:69/18/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
385	HQ File :01/82/050/01435/AM15/	RLA File :03/95/040/00649/AM15/	Lic.No/Date:0310792132 18.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:108/18/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
386	HQ File :01/82/050/01474/AM15/	RLA File :05/23/040/00404/AM15/	Lic.No/Date:0510392521 19.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:2/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
387	HQ File :01/82/050/01289/AM15/	RLA File :09/24/040/00545/AM15/	Lic.No/Date:0910061443 23.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:117/18/82-ALC4/2014	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Approved**
	HQ File :01/82/050/01483/AM15/	RLA File :05/24/040/00417/AM15/	Lic.No/Date:0510392554 23.12.2014	Defer Date:

388 **Decision :**In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:3/15/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01290/AM15/	RLA File :09/24/040/00526/AM15/	Lic.No/Date:0910061452 24.12.2014	Defer Date:

389 **Decision :** In the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty	S,No	Item of Import	Quantity allowed kg/kg
Cefuroxime Sodium Sterile	1 kg	1.	Cefuroxime acid	1.056
		2.	Acetone	3.437
		3	Methanol	0.36
		4	Activated carbon	0.060
		5	Aluminium Canisters	Relevant, As per packing policy.

RA may take appropriate action as per the decision of Norms Committee.

390	**Case No.:105/18/82-**	Party Name:KLJ	Meet No/Date:18/82-	**Status:Deffered**

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	ALC4/2014	PLASTICIZERS LTD.,	ALC4/2014 18.02.2015	**and Re-indexed**
	HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:101/18/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
391	HQ File :01/82/050/01467/AM15/	RLA File :05/24/040/00439/AM15/	Lic.No/Date:0510392597 26.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:91/18/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01457/AM15/	RLA File :05/23/040/00449/AM15/	Lic.No/Date:0510392602 29.12.2014	Defer Date:29.04.2015
392	**Decision :** It was decided to call from the firm to furnish following technical details: i) Actual content of Digoxin in imported digitalis Lanata Leares supported by COA from foreigner supporter ii) Assay of Export Product iii) Past production vis-a-vis Actual consumption of leaves for the last 3years duly certified by Central Excise Authorities. The case is deferred for 29.04.2015.			

	Case No.:26/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
393	HQ File :01/82/050/01313/AM15/	RLA File :09/24/040/00522/AM15/	Lic.No/Date:0910061456 29.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:27/15/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
394	HQ File :01/82/050/01314/AM15/	RLA File :09/24/040/00546/AM15/	Lic.No/Date:0910061457 29.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

395	**Case No.:99/18/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01465/AM15/	RLA File :07/24/040/00302/AM15/	Lic.No/Date:0710107307 30.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:111/18/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
396	HQ File :01/82/050/01477/AM15/	RLA File :07/24/040/00307/AM15/	Lic.No/Date:0710107306 30.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
397	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:29.04.2015
	Decision : It was decided to send a copy of application to Department of Biotechnology. The case is deferred for 29.04.2015			

	Case No.:86/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
398	HQ File :01/82/050/01452/AM15/	RLA File :05/24/040/00451/AM15/	Lic.No/Date:0510392620 30.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:112/18/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
399	HQ File :01/82/050/01478/AM15/	RLA File :05/24/040/00450/AM15/	Lic.No/Date:0510392619 30.12.2014	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:95/18/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01461/AM15/	RLA File :07/24/040/00333/AM15/	Lic.No/Date:0710107349 31.12.2014	Defer Date:
400	**Decision :**In the light of earlier decision taken by NC in its 3/82 meeting date 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed

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Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:85/18/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
401	HQ File :01/82/050/01451/AM15/	RLA File :05/24/040/00412/AM15/	Lic.No/Date:0510392654 01.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:28/15/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
402	HQ File :01/82/050/01315/AM15/	RLA File :09/24/040/00502/AM15/	Lic.No/Date:0910061479 02.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:48/18/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
403	HQ File :01/82/050/01414/AM15/	RLA File :09/24/040/00544/AM15/	Lic.No/Date:0910061492 06.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:29/15/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
404	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:79/18/82-ALC4/2014	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
405	HQ File :01/82/050/01445/AM15/	RLA File :04/24/040/00255/AM15/	Lic.No/Date:0410159987 07.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

406	**Case No.:96/18/82-ALC4/2014**	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0410159986	Defer

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	:01/82/050/01462/AM15/	:04/24/040/00248/AM15/	07.01.2015	Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:33/15/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
407	HQ File :01/82/050/01320/AM15/	RLA File :09/24/040/00568/AM15/	Lic.No/Date:0910061507 08.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:78/18/82-ALC4/2014	Party Name:GREEN SIGNAL BIO PHARMA PRIVATE LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
408	HQ File :01/82/050/01444/AM15/	RLA File :04/24/040/00220/AM15/	Lic.No/Date:0410159999 09.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Biotechnology.			

	Case No.:34/15/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
409	HQ File :01/82/050/01321/AM15/	RLA File :09/24/040/00528/AM15/	Lic.No/Date:0910061522 09.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:5/18/82-ALC4/2014	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01371/AM15/	RLA File :52/24/040/00055/AM15/	Lic.No/Date:5210041393 12.01.2015	Defer Date:

410 **Decision :**In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2015-Ch II dated 16.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1	Para Chloro Phenol	0.9670 kg
		2	Meta Dichloro Benzene	1.3500 kg
		3	Dimethyl Sulfoxide	0.8000 kg

RA may take appropriate action as per the decision of Norms Committee.

411	**Case No.:9/18/82-ALC4/2014**	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

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			18.02.2015	
	HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of C&PC.			

	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
412	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:47/18/82-ALC4/2014	Party Name:NUTRASPECIALITIES PVT. LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
413	HQ File :01/82/050/01413/AM15/	RLA File :04/24/040/00268/AM15/	Lic.No/Date:0410160068 28.01.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:7/18/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01373/AM15/	RLA File :09/24/040/00583/AM15/	Lic.No/Date:0910061580 03.02.2015	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
414	PIPERACILLIN AND TAZOBACTAM 8:1 STERILE	1 kg	1.	6-Amino Penicillanic Acid (6-APA)	0.455
			2.	4-Ethyl-2, 3 Dioxo Piperazine	0.3323
			3.	Carbon Enoanticromos (Activated Carbon)	0.050
			4.	D(-) Alpha Phenyl Glycine Base (PG BASE)	0.359
			5.	Ethyl Acetoacetate	0.346
			6.	Isopropyl Alcohol	0.4015
			7.	Methylene Chloride	2.835
			8.	Pivaloyl Chloride	0.251
			9.	Potassium Carbonate	0.164
			10.	Tazobactam acid	0.112
			11.	Trimethyl chlorosilane	0.3069

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			(TMCS)	
		12.	Triphosgene	0.281
		13.	Aluminium Canisters	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:6/18/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
415	HQ File :01/82/050/01372/AM15/	RLA File :09/24/040/00576/AM15/	Lic.No/Date:0910061577 03.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:11/18/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
416	HQ File :01/82/050/01377/AM15/	RLA File :09/24/040/00561/AM15/	Lic.No/Date:0910061599 10.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:10/18/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
417	HQ File :01/82/050/01376/AM15/	RLA File :09/24/040/00628/AM15/	Lic.No/Date:0910061598 10.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:12/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
418	HQ File :01/82/050/01378/AM15/	RLA File :09/24/040/00604/AM15/	Lic.No/Date:0910061602 10.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:13/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
419	HQ File :01/82/050/01379/AM15/	RLA File :09/24/040/00605/AM15/	Lic.No/Date:0910061603 10.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

420	**Case No.:14/18/82-ALC4/2014**	Party Name:HEMMO PHARMACEUTICALS	Meet No/Date:18/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PRIVATE LIMITED	18.02.2015	
	HQ File :01/82/050/01380/AM15/	RLA File :03/94/040/01012/AM15/	Lic.No/Date:0310793763 11.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:121/18/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status:Deffered and Re-indexed**
421	HQ File :01/82/050/01487/AM15/	RLA File :09/24/040/00645/AM15/	Lic.No/Date:0910061606 12.02.2015	Defer Date:29.04.2015
	Decision : It was decided to defer the case for 29.04.2015 for comments of Department of Pharmaceuticals.			

	Case No.:122/18/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:18/82-ALC4/2014 18.02.2015	**Status: Approved**
	HQ File :01/82/050/01488/AM15/	RLA File :09/24/040/00636/AM15/	Lic.No/Date:0910061626 17.02.2015	Defer Date:

422

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/455/2014-PI(Norms) dated 26.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(Z)-2-(2,3-DICHLOROPHENYL)-2-LIQUID (GUANIDINOIMINO) ACETONITRILE	1 kg	1	AMINO GUANIDINE BI CARBONATE	1.06
		2	2,3-DICHLORO BENZOYL CYANIDE	1.23

RA may take appropriate action as per the decision of Norms Committee.

Date:18.02.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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